

HARYANA VIDHAN SABHA
RESUME
OF
BUSINESS TRANSACTED
BY THE
THIRTEENTH HARYANA VIDHAN SABHA
DURING
THE TENTH (OCTOBER) SESSION, 2017
WITH
APPENDIX CONTAINING DAILY BULLETINS



HARYANA VIDHAN SABHA SECRETARIAT
CHANDIGARH

OCTOBER, 2017

PREFACE

The following pages contained Resume of Business transacted by the Thirteenth Vidhan Sabha during its Tenth Session held from 23rd October, 2017 to 25th October, 2017, together with the Bulletins issued daily after the adjournment of each sitting of the Sabha.

It is hoped that the publication would be found useful by Members and others who may wish to know in detail the work done on each day by the Vidhan Sabha in its above said dates.

Any suggestion for further improvement of this publication in future would be welcomed.

Chandigarh
21-02- 2018

Secretary.

(ii)

TABLE OF CONTENTS

Sr. No.	Subject	Page
1.	Statement regarding Council of Ministers etc.	
2.	Statement regarding party position	
3.	Summoning, Sittings and Prorogation of the Haryana Vidhan Sabha	
4.	Programme observed	
5.	Panel of Chairpersons	
6.	Committees	
7.	References	
8.	Financial Business	
9.	Legislation	
10.	Synopsis of the Bills	
11.	Resolution-	
	(i) Non-official	
12.	Report presented/Laid	
13.	Papers presented/Laid/Re-laid	
14.	Adjournment Motion Under Rule 66	
15.	Calling Attention Notices under Rule 73	
16.	Statement(s) made by the Minister	
17.	Comparative statement of speeches made and time taken thereon	
18.	Figures relating to Questions	
19.	Questions statement	
20.	Statement Showing the Date-Wise Number of Starred Questions Answered/ not put/ Postponed	
21.	Statement showing the Date-wise Number of Starred Questions deemed to have been answered Under Rule 45(1)	
22.	Statement showing the number of Starred Questions in the name of the different Ministers date wise	
23.	Walk-outs	
24.	Appendix	
	Bulletins-Tenth (October) Session, 2017	

STATEMENT REGARDING COUNCIL OF MINISTERS ETC
As on 23rd October, 2017

SPEAKER

Shri Kanwar Pal

DEPUTY SPEAKER

Smt. Santosh Yadav

COUNCIL OF MINISTERS

CHIEF MINISTER

Shri Manohar Lal

MINISTERS

1. Shri Ram Bilas Sharma, Education Minister
2. Capt. Abhimanyu, Finance Minister
3. Shri Om Parkash Dhankar, Agriculture Minister
4. Shri Anil Vij, Health Minister
5. Shri Narbir Singh, Public Works Minister
6. Smt. Kavita Jain, Urban Local Bodies Minister
7. Shri Krishan Lal Panwar, Transport Minister
8. Shri Vipul Goel, Industries & Commerce Minister

MINISTERS OF STATE

9. Shri Manish Kumar Grover, Minister of State for Cooperation
10. Shri Krishan Kumar Bedi, Minister of State for Social Justice & Empowerment
11. Shri Karan Dev Kamboj, Minister of State for Food & Supply
12. Dr. Banwari Lal, Minister of State for Public Health Engineering
13. Shri Nayab Saini, Minister of State for Labour and Employment

SECRETARY TO LEGISLATURE

Shri R.K. Nandal

STATEMENT REGARDING PARTY POSITION IN HARYANA VIDHAN SABHA
AS ON 23rd October, 2017

1. Hon'ble Speaker	01
2. Bharatiya Janata Party	46
3. Indian National Lok Dal	19
4. Indian National Congress	17
5. Shriomani Akali Dal	01
6. Bahujan Samaj Party	01
7. Independent	05

Total 90

**SUMMONING, SITTINGS AND PROROGATION OF THE
HARYANA VIDHAN SABHA**

The Thirteenth Haryana Vidhan Sabha was summoned to meet for its Tenth Session in the Hall of Haryana Vidhan Sabha, Vidhan Bhawan, Chandigarh, on the 23rd October, 2017, by an order of the Governor dated the 21st September, 2017, and continued to meet till the 25th October, 2017, when it was adjourned sine-die. It was later prorogued by an order of the Governor dated the 30th October, 2017.

During the Session, the Sabha held 4 sittings, as may be seen from the programme observed.

PROGRAMME OBSERVED BY THE THIRTEENTH HARYANA VIDHAN SABHA DURING ITS TENTH SESSION HELD ON 23RD October, 2017 TO 25TH OCTOBER, 2017.

Dated	Programme
1.	2.
23 rd October, 2017 (2.00 P.M. to 4.55 P.M.) 'References').	1.Obituary References. (For details see under the heading 2. Presentation and adoption of the First Report of the Business Advisory Committee. 3(i). Presentation of Third Preliminary Report of Committee of Privileges regarding privilege issue and extension of time for presentation of the Final Report.

**THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES:**

to present the Third Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Karan Singh Dalal, MLA for misleading the House on 29th August, 2016 and he has stated that the 30% share of the whole amount under the Fasal Bima Yojna goes to the pocket of Ministers, which is totally false. He has no evidence in this regard and explanation given by him is also misleading maligned the dignity of the House.

ALSO

to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

**(ii)Presentation of Second Preliminary report of the
Committee of Privileges regarding Privilege issue and
extension of time for Presentation of the report.**

**THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES:**

to present the Second Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Kuldip Sharma, MLA for leveling allegations against the such persons who are doing illegal mining under patronage of State Government. They are government functionaries. There is no any such area in the Haryana State where the illegal mining is not being done. The people who are sitting in the House, are doing such illegal mining. When he was asked to mention the names of those persons then he expressed his inability to declare their names.

ALSO

to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

24th October, 2017

(First Sitting)

(10.00 A.M. to 2.20 P.M.)

1. Presentation of the Supplementary Estimates for the year 2017-2018. (First Instalment).
2. Presentation of Report of the Committee on Estimates for the year 2017-2018 (First Instalment).
3. Discussion and Voting on the Demand for Supplementary Estimates for the year 2017-2018 (First Instalment).

24th October, 2017

(Second Sitting)

(3.30 P.M. to 6.16. P.M.)

Legislative Business

Bills introduced/ considered and passed-

- (i) The Haryana Management of Civic Amenities & Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2017.
- (ii) The Haryana Municipal (Second Amendment) Bill, 2017.
- (iii) The Haryana Municipal Corporation (Second Amendment) Bill, 2017.
- (iv) The Indian Stamp (Haryana Second Amendment) Bill, 2017.

25th October, 2017

(10.00 to 4.10 P.M.)

1. Motion Under Rule 15 regarding exemption of the day's proceeding from the provisions of the Rule "Sitting of the Assembly", indefinitely.

(Carried)

2. Motion under Rule 16 regarding adjournment of the Assembly Sine-die.

(Carried)

3. LEGISLATIVE BUSINESS:-

Bills introduced/considered and passed-

- (i) The Haryana Appropriation (No. 3) Bill, 2017.
- (ii) The Haryana Vishwakarma Skill University (Amendment) Bill, 2017.
- (iii) The Gurugram Metropolitan Development Authority Bill, 2017.
- (iv) The Haryana Settlement of Outstanding Dues Bill, 2017.
- (iv) Gurugram University Bill, 2017.
- (v) The Haryana Private Universities (Second Amendment) Bill, 2017.
- (vi) The Haryana Consolidation of Project Land (Special Provisions) Bill, 2017.

PANEL OF CHAIRPERSONS

On the 26th September, 2017 the Hon'ble Speaker nominated the following members on the Panel of Chairpersons for October Session, 2017 under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly:-

1. Shri Gian Chand Gupta, M.L.A.
2. Smt. Santosh Chauhan Sarwan, M.L.A.
3. Shri Anand Singh Dangi, M.L.A.
4. Shri Zakir Hussain, M.L.A.

COMMITTEES**(i) BUSINESS ADVISORY COMMITTEE**

[Nominated on the 25th October, 2016 allowed to continue on 26th September, 2017 under Rule 33 (1) and (3) for October Session, 2017]

- | | |
|--|------------------------|
| 1. Shri Kanwar Pal, Hon'ble Speaker | Ex-officio Chairperson |
| 2. Shri Manohar Lal, Hon'ble Chief Minister | Member |
| 3. Shri Ram Bilas Sharma, Parliamentary Affairs Minister | Member |
| 4. Capt. Abhimanyu, Finance Minister | Member |
| 5. Shri Abhay Singh Chautala, Leader of Opposition | Member |
| 6. Smt. Kiran Choudhry, M.L.A. | Member |

Special Invitee

Smt. Santosh Yadav, Hon'ble Deputy Speaker

(ii) PUBLIC ACCOUNTS COMMITTEE

The Hon'ble Speaker having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 28th February, 2017 to nominate the Members of the Committee on Public Accounts for the year 2017-2018 has nominated the following Chairperson/Members on 25th April, 2017 to serve on the Committee on Public Accounts for the year 2017-2018.

1.	Shri Gian Chand Gupta, MLA.	Chairperson
2.	Shri Ranbir Gangwa, MLA	Member
3.	Shri Jai Tirath, M.L.A	Member
4 .	Prof. Dinesh Kaushik, M.L.A.	Member
*5.	Smt. Renuka Bishnoi, M.L.A	Member
6.	Shri Harvinder Kalyan, M.L.A	Member
7.	Dr. Pawan Saini, M.L.A	Member
8.	Shri. Randhir Singh Kapriwas, M.L.A	Member
9.	Shri Nagender Bhadana, M.L.A	Member
**10	Shri Bakhshish Singh Virk, M.L.A	Member

* Smt. Renuka Bishnoi, MLA, resigned from the membership of the Public Accounts Committee of Haryana Vidhan Sabha w.e.f. 17th July, 2017 vide this Secretariat notification No. HVS/PAC-1/2017/75, dated 17th July, 2017.

** Shri Bakhshish Singh Virk, MLA, nominated as Member of the Public Accounts Committee in place of Smt. Renuka Bishnoi, MLA w.e.f. 27th July, 2017 vide this Office notification No. HVS/PAC-1/2017/77, dated 27th July, 2017.

(iii) COMMITTEE ON ESTIMATES
Nominated on 25.04.2017

The Hon'ble Speaker, having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 28th February, 2017 to nominate the Chairperson and Members of the Committee on Estimates for the year 2017-18 to serve on the Committee on Estimates for the said period. The following Chairperson and Members were serving the Committee on Estimates during the Session of October, 2017 of Haryana Vidhan Sabha:-

1. Smt. Prem Lata, MLA	Chairperson
***2. Shri Jai Parkash, MLA	Member
3. Sardar Jaswinder Singh Sandhu, MLA	Member
4. Shri Udai Bhan, MLA	Member
*5. Shri Hari Chand Midha, MLA	Member
**6. Smt. Naina Singh Chautala, MLA	Member
*****7. Dr. Abhe singh Yadav, MLA	Member
8. Shri Bhagwan Dass Kabir Panthi, MLA	Member
9. Shri Naresh Kaushik, MLA	Member
10. Shri Lalit Nagar, MLA	Member
****11. Shri Randhir Singh Kapriwas, MLA	Member
*****12. Smt. Seema Trikha, MLA	Member

* Shri Hari Chand Midha, MLA resignation from the membership of the Committee was accepted by the Hon'ble Speaker w.e.f. 16th May, 2017.

** Smt. Naina Singh Chautala, MLA nominated as a member of the Committee by the Hon'ble Speaker w.e.f. 16th May, 2017 for the remaining period of 2017-18 in place of Shri Hari Chand Midha, MLA.

*** Shri Jai Parkash, MLA resignation from the membership of the Committee was accepted by the Hon'ble Speaker w.e.f. 25th May, 2017.

**** Shri Randhir Singh Kapriwas, MLA nominated as a member of the Committee by the Hon'ble Speaker w.e.f. 8th June, 2017 for the remaining period of 2017-18 in place of Shri Jai Parkash, MLA.

***** Dr. Abhe singh Yadav, MLA resignation from the membership of the Committee was accepted by the Hon'ble Speaker w.e.f. 25th July, 2017.

***** Smt. Seema Trikha, MLA nominated as a member of the Committee by the Hon'ble Speaker w.e.f. 25th July, 2017 for the remaining period of 2017-18 in place of Dr. Abhe singh Yadav, MLA.

(iv) **RULES COMMITTEE**

(Nominated on the 28th April, 2015)

1.	Shri Kanwar Pal, Hon'ble Speaker	Ex-Officio Chairperson
2.	Shri Bhupinder Singh Hooda, MLA	Member
3.	Shri Randeep Singh Surjewala, MLA	Member
4.	Shri Abhay Singh Chautala, MLA	Member
5.	Shri Parminder Singh Dhull, MLA	Member
6.	Dr. Abhe Singh Yadav, MLA	Member
7.	Shri Ghan Shyam Dass, MLA	Member
8.	Shri Gian Chand Gupta, MLA	Member

(V) COMMITTEE ON PUBLIC UNDERTAKINGS

The Hon'ble Speaker, having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 28th February, 2017 to nominate the Members of the Committee on Public Undertakings for the year 2017-18 has nominated the following Chairperson and Members on 25th April, 2017 to serve on the Committee on Public Undertakings for the year 2017-18:-

1. Shri Mool Chand Sharma, M.L.A.	Chairperson
2. Dr. Raghuvir Singh Kadian, M.L.A.	Member
3. Shri Abhay Singh Chautala, M.L.A.	Member
4. ***Shri Kuldeep Bishnoi, M.L.A.	Member
5. Shri Bikram Singh, Yadav, M.L.A.	Member
6. Shri Om Parkash Yadav, M.L.A.	Member
7. Shri Ram Chand Kamboj, M.L.A.	Member
8. Shri Rajdeep Singh Phogat, M.L.A.	Member
9. *Shri Balkaur Singh, M.L.A.	Member
10.**Shri Tek Chand Sharma, M.L.A.	Member
11.****Dr. Kamal Gupta, M.L.A.	Member

* Shri Balkaur Singh, MLA has resigned for the Membership of the Committee on Public Undertakings on 16.05.2017.

** Shri Tek Chand Sharma, MLA has appointed as Member of the Committee on Public Undertakings w.e.f. 16.05.2017 for the remaining period of the year 2017-18.

*** Shri Kuldeep Bishnoi, MLA has resigned for the Membership of the Committee on Public Undertakings on 17.07.2017.

**** Dr. Kamal Gupta, MLA has appointed as Member of the Committee on Public Undertakings w.e.f. 25.07.2017 for the remaining period of the year 2017-18.

(vi) COMMITTEE ON GOVERNMENT ASSURANCES**Nominated by the Hon'ble Speaker on 25th April, 2017 under Rule 244 (1) for the year 2017-2018.**

****	1.	Shri Parminder Singh Dhull, M.L.A.	Chairperson
	2.	Shri Kuldip Sharma, M.L.A.	Member
****	3.	Shri Karan Singh Dalal, M.L.A.	Member
*	4.	Shri Bishamber Singh Balmiki, M.L.A.	Member
	5.	Shri Sukhvinder, M.L.A.	Member
	6.	Shri Tejpal Tanwar, M.L.A.	Member
	7.	Shri Makhan Lal Singla, M.L.A.	Member
	8.	Shri Ved Narang, M.L.A.	Member
*	9.	Shri Tek Chand Sharma, M.L.A.	Member
**	10.	Shri Balkaur Singh, M.L.A.	Member
**	11.	Shri Anoop Dhanak, M.L.A.	Member
*****	12.	Smt. Geeta Bhukkal, M.L.A.	Member
*****	13.	Smt. Shakuntla, M.L.A.	Member
***	14.	Shri Om Parkash Barwa, M.L.A.	Special Invitee
***	15.	Shri Balwan Singh Daulatpuria, M.L.A.	Special Invitee

* Shri Bishamber Singh Balmiki, MLA and Shri Tek Chand Sharma, MLA resigned from the Membership of the Committee on Government Assurances w.e.f. 16th May, 2017.

** Shri Balkaur Singh, MLA and Shri Anoop Dhanak, MLA were nominated by the Hon'ble' Speaker as Members to serve on the Committee on Government Assurances w.e.f. 16th May, 2017 for the remaining period of the year 2017-2018.

*** Shri Om Parkash Barwa, M.L.A. and Shri Balwan Singh Daulatpuria, MLA were nominated by the Hon'ble Speaker as Special Invitees to serve the Committee on Government Assurances w.e.f. 25th May, 2017 for the remaining period of the year 2017-2018.

**** Shri Karan Singh Dalal, MLA and Shri Kuldip Sharma, MLA resigned from the Membership of the Committee on Government Assurances w.e.f. 8th June, 2017.

***** Smt, Geeta Bhukkal, M.L.A. and Smt. Shakuntla, MLA were nominated by the Hon'ble' Speaker as Member to serve on the Committee on Government Assurances w.e.f. 8th June, 2017 for the remaining period of the year 2017-2018.

(vii) COMMITTEE ON SUBORDINATE LEGISLATION[Nominated on the 25th April, 2017 for the year 2017-18 under Rule 249 (1)]

- | | |
|--|-------------|
| 1. Smt. Santosh Chauhan Sarwan, M.L.A. | Chairperson |
| 2. Shri Anand Singh Dangi, M.L.A. | Member |
| 3. Shri Ghanshyam Saraf, M.L.A. | Member |
| 4. Shri Naseem Ahmed, M.L.A. | Member |
| 5. Shri Jaiveer Singh, M.L.A. | Member |
| 6. Shri Subhash Sudha, M.L.A. | Member |
| 7. Shri Kehar Singh, M.L.A. | Member |
| 8. Advocate General, Haryana. | Member |

SPECIAL INVITEES

- * 1. Dr. Raghuvir Singh Kadian, M.L.A.
- ** 2. Shri Sukhvinder, M.L.A.
- *** 3. Smt. Bimla Chaudhary, M.L.A.

* Dr. Raghuvir Singh Kadian, M.L.A. nominated as Special Invitee of the Committee dated 25th May, 2017, vide Notification No. HVS-SLC-1/2017-18/56, dated 25th May, 2017.

** Shri Sukhvinder, M.L.A. nominated as Special Invitee of the Committee dated 8th June, 2017, vide Notification No. HVS-SLC-1/2017-18/66, dated 8th June, 2017.

*** Smt. Bimla Chaudhary, M.L.A. nominated as Special Invitee of the Committee dated 14th June, 2017, vide Notification No. HVS-SLC-1/2017-18/73, dated 14th June, 2017.

(viii) HOUSE COMMITTEE**(Nominated on 25th April for the year 2017-18 under Rule 265)**

1.	Smt. Santosh Yadav, Deputy Speaker	Ex-Officio Chairperson
*2.	Shri Kuldeep Sharma, MLA	Member
3.	Shri Naseem Ahmad, M.L.A	Member
4.	Smt. Bimla Chaudhary, MLA	Member
5.	Shri Ravinder Kumar MLA	Member
**6.	Shri Shyam Singh Rana, MLA	Member

* Shri Kuldeep Sharma, MLA resigned from the Membership of the House Committee dated 31.05.2017. Vide Notification No. Hostel /1/HC/2017-18/62, w.e.f. 05.06.2017.

** Shri Shyam Singh Rana, MLA Nominated by the Hon'ble Speaker as a member of House Committee on 27.07.2017 for remaining period of the year 2017-18.

**(IX) COMMITTEE ON THE WELFARE OF SCHEDULED CASTES,
SCHEDULED TRIBES AND BACKWARD CLASSES**

(Nominated on 25th April, 2017 under Rule 266)

The Hon'ble Speaker, having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 10th March, 2017 to nominate members of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2017-2018, has nominated the following Chairperson and Members on 25th April, 2017 to serve on the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2017-2018:-

1. Shri Balwant Singh, M.L.A.	Chairperson
2. Smt. Kiran Choudhry, M.L.A.	Member
3. Shri Pirthi Singh, M.L.A.	Member
4. Smt. Latika Sharma, M.L.A.	Member
5. Smt. Bimla Chaudhary,, M.L.A.	Member
6. Shri Kulwant Ram Bazigar, M.L.A.	Member
* 7. Shri Anoop Dhanak, M.L.A.	Member
** 8. Shri. Bishamber Singh Balmiki, M.L.A.	Member
9. Shri Rajdeep Singh Phogat, M.L.A.	Member
10. Shri Rahish Khan, M.L.A.	Member

*Shri Anoop Dhanak, MLA ressigned from the Member of the Committee on dated 16th May, 2017.

**Shri Bishmaber Singh Balmiki, MLA, was nominated as member of the committee by the Hon'ble Speaker on dated 16th May, 2017 for the remainig period of the year 2017-18.

(X) COMMITTEE ON PRIVILEGES**NOMINATED WITH EFFECT FROM 30TH AUGUST, 2016 UNDER
RULE 286(1)**

1. Shri Ghanshyam Dass, M.L.A	Chairperson
2. Shri Sri Krishan Hooda, M.L.A	Member
3. Shri Parminder Singh Dhull, M.L.A	Member
4. Prof. Dinesh Kaushik, M.L.A	Member
5. Shri Jaiveer Singh, M.L.A	Member
6. Shri Umesh Aggarwal, M.L.A	Member
7. Sh. Mool Chand Sharma, M.L.A	Member
8. Dr. Pawan Saini, M.L.A	Member
9. Prof. Ravinder Baliyala, M.L.A	Member
10. Sh. Tek Chand Sharma, M.L.A	Member

(REPORT PRESENTED/LAID)

Sr. No.	By whom Presented	Date on which Presented/laid	Report
1.	Sh. Ghanshyam Dass, Chairperson of the Committee of Privileges.	23.10.2017.	Third and Second Preliminary Report of the Committee of Privileges.

(1) Third Preliminary Report of the Committee of Privileges of the Haryana Vidhan Sabha with regard to the question of alleged breach of Privilege given notices of by Sh. Gian Chand Gupta, MLA against Shri Karan Singh Dalal, MLA for the extension of time up to the first sitting of the next Session for the presentation of the Final Report thereon.

(2) Second Preliminary Report of the Committee of Privileges of the Haryana Vidhan Sabha with regard to the question of alleged breach of Privilege given notice of by Sh. Gian Chand Gupta, MLA against Shri Kuldip Sharma, MLA for the extension of time up to the first sitting of the next Session for the presentation of the Final Report thereon.

(xi) COMMITTEE ON PETITIONS

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Members to serve on the Committee on Petitions for the year 2017-18 under Rule 268 of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide his orders dated 25th April, 2017.

1.	Shri Ghanshyam Dass, MLA	Chairperson
2.	Smt. Geeta Bhukkal, MLA	Member
3.	Shri Zakir Hussain, MLA	Member
4.	Smt. Shakuntla Khatak, MLA	Member
*****5.	Shri Umesh Aggarwal, MLA	Member
****6.	Shri Jai Prakash, MLA	Member
7.	Shri Anoop Dhanak, MLA	Member
8.	Shri Jasbir Deswal, MLA	Member
*9.	Shri Ved Narang, MLA	Special Invitee
**10.	Shri Jagbir Malik, MLA	Special Invitee
***11.	Shri Sri Krishan, MLA	Special Invitee

* Shri Ved Narang, MLA was nominated vide Notification No. HVS/Petitions/1/2017-18/55, dated 25th May, 2017.

** Shri Jagbir Malik, MLA was nominated vide Notification No. HVS/Petitions/1/2017-18/55, dated 25th May, 2017.

*** Shri Sri Krishan, MLA was nominated vide Notification No. HVS/Petitions/1/2017-18/55, dated 25th May, 2017.

**** Shri Jai Prakash, MLA was nominated vide Notification No. HVS/Petitions/1/2017-18/64, dated 8th June, 2017.

***** Shri Umesh Aggarwal, MLA was resigned vide Notification No. HVS/Petitions/1/2017-18/65, dated 8th June, 2017.

(XII) COMMITTEE ON LOCAL BODIES & PANCHAYATI RAJ
INSTITUTIONS

(Nominated on 25th April, 2017)

The following Chairperson/Members have been nominated by the Hon'ble Speaker on 25th April, 2017 to serve on the Committee on Local Bodies & Panchayati Raj Institutions for the year 2017-2018 under

Rule 272 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

1.	Shri Aseem Goel, M.L.A.	Chairperson
2.	Shri Sri Krishan, M.L.A.	Member
3.	Shri Jagbir Singh Malik, M.L.A.	Member
4.	Shri Naresh Kaushik, M.L.A.	Member
5.	Shri Mahipal Dhanda, M.L.A.	Member
6.	Smt. Rohita Rewri, M.L.A.	Member
7.	Prof. Ravinder Baliala, M.L.A.	Member
8.	Shri Om Parkash Barwa, M.L.A.	Member
9.	Shri Umesh Aggarwal, M.L.A.	Member

Special Invitees

1. Shri Karan Singh Dalal, M.L.A.
2. Shri Kuldip Sharma, M.L.A.
3. Shri Shyam Singh Rana, M.L.A.

**(XIII) Subject Committee on Public Health, Irrigation, Power and
Public Works (B&R)**

(Nominated on 25th April, 2017)

The following Chairperson/Members have been nominated by the Hon'ble Speaker on 25th April, 2017 to serve on the Committee on Public Health, Irrigation, Power and Public Works (B&R) for the year 2017-2018 under Rule 274 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

1.	Shri Subhash Barala, MLA	Chairperson
2.	Shri Udai Bhan, M.L.A	Member
3.	Smt. Santosh Chauhan Sarwan, M.L.A.	Member
4.	Shri Kulwant Ram Bazigar, M.L.A.	Member
*5.	Smt. Naina Singh Chautala, M.L.A.	Member
6.	Shri Balwan Singh Daulatpuria, M.L.A.	Member
7.	Shri Lalit Nagar, M.L.A.	Member
8.	Shri Ravinder Kumar, M.L.A.	Member
9.	Shri Rahish Khan, M.L.A.	Member
** 10.	Shri Hari Chand Midha, M.L.A.	Member
11.	***Shri Anand Singh Dangi, M.L.A.	Special Invitee
12.	*** Shri Zakir Hussain, M.L.A.	Special Invitee
13.	****Shri Tej Pal Singh Tanwar, M.L.A.	Special Invitee

*** Smt. Naina Singh Chautala, M.L.A. has resigned from the membership of the Subject Committee on Public Health, Irrigation, Power and Public Works (B&R) w.e.f. 11.05.2017 and her resignation has been accepted by the Hon'ble Speaker with effect from 16.05.2017.**

****Shri Hari Chand Midha, M.L.A. was nominated as a member to serve on the Subject Committee on Public Health, Irrigation, Power and Public Works (B&R) by the Hon'ble Speaker w.e.f. 16.05.2017 for the remaining period of the year 2017-18.**

*****Shri Anand Singh Dangi, M.L.A. & Shri Zakir Hussain, M.L.A. was nominated as Special Invitee to serve on the Subject Committee on Public Health, Irrigation, Power and Public Works (B&R) by the Hon'ble Speaker w.e.f.25.05.2017 for the remaining period of the year 2017-18.**

******Shri Tej Pal Singh Tanwar, M.L.A. was nominated as Special Invitee to serve on the Subject Committee on Public Health, Irrigation, Power and Public Works (B&R) by the Hon'ble Speaker w.e.f.01.08.2017 for the remaining period of the year 2017-18.**

**(XIV) The Subject Committee on Education, Technical Education,
Vocational Education, Medical Education and Health Services**

(Nominated on 8th June, 2017)

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Members to serve on The Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the year 2017-18 under Rule 279-A of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide his orders dated 8th June, 2017.

- | | |
|--|-----------------|
| 1. Shri Umesh Aggarwal, MLA | Chairperson |
| 2. Shri Karan Singh Dalal, MLA | Member |
| 3. Shri Kuldip Sharma, MLA | Member |
| 4. Shri Abhe Singh Yadav, MLA | Member |
| 5. Shri Om Prakash Yadav, MLA | Member |
| 6. Shri Bhagwan Dass Kabir Panthi, MLA | Member |
| 7. Shri Ranbir Gangwa, MLA | Member |
| 8. Shri Ram Chand Kamboj, MLA | Member |
| 9. Shri Subhash Sudha, MLA | Member |
| 10. Shri Balkaur Singh, MLA | Special Invitee |
| 11. Shri Tejpal Singh Tanwar, MLA | Special Invitee |

REFERENCES

References to the deaths of late:-

1. Shri Anil Madhav Dave, Union Minister of States.
2. Mahant Chand Nath Yogi, Member of Parliament.
3. Shri Narain Singh, former Member of Parliament.
4. Shri Jaleb Khan, former Chief Parliamentary Secretary of Haryana.
5. Dr. Brij Mohan Gupta, Former Member of Haryana Legislative Assembly.
6. Shri Arjan Singh, Marshal of the Indian Air Force.
7. Freedom Fighters of Haryana.
8. Martyrs of Haryana.
9. Others.
10. Brave Soldiers.

were made on the 23rd October, 2017, by the Chief Minister.

Sardar Jaswinder Singh Sandhu a Member from the Indian National Lok Dal spoke.

Smt Kiran Choudhary, Leader of the Congress Legislative Party spoke and made a suggestion that the names of 40 Dera Premies, who had died in Panchkula violence on 25th August, 2017, may also be added in the above list and the same was agreed to.

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal spoke and made a suggestion that the name of Smt. Kulwant Kaur W/o Sardar Inderjit Singh Sandhu and aunt of Sardar Jaswinder Singh Sandhu, M.L.A., may also be added in the above list and the same was agreed to.

Shri Abhay Singh Chautala and Shri Parminder Singh Dhull, Members from Indian National Lok Dal, also made a suggestion that the names of persons who had died during Jat Agitation and 40 Dera Premies, may also be added in the above list and the same was agreed to.

The Minister of State for Corporation also spoke and made a suggestion that the names of Smt. Meena Chaudhary, Member of National Animal Pashudhan Mission Centre (National Livestock Mission Centre) and Member of Managing Board of Haryana Agriculture University (HAU), may also be added in the above list and the same was agreed to.

The Speaker also associated himself with the sentiments expressed in the House and spoke.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

Message of condolence and sympathy on behalf of the Vidhan Sabha were sent as under:-

Sr. No.	Name of Deceased	Name of the Person/Authority to whom message of condolence was sent.
1.	Shri Anil Madhav Dave, Union Minister of State.	Sh. Abhay Dave B/o Late Sh. Anil Madhav Dave, Union Minister of State, A-439, Mahalaxmi Nagar, Near Digambar Jain Mandir, Indore, Madhya Pradesh.
2.	Mahant Chand Nath Yogi, Member of Parliament.	Baba Balak Nath, C/o Late Mahant Chand Nath Yogi, Member of Parliament, Shri Baba Mastnath Math, Asthal Bohar, District Rohtak.

3.	Shri Narain Singh, former Member of Parliament.	Sh. Birender Singh S/o Late Sh. Narain Singh, former Member of Parliament, H.No. 3708, Urban Estate, District Jind.
4.	Shri Jaleb Khan, former Chief Parliamentary Secretary of Haryana.	Sh. Israel S/o Late Sh. Jaleb Khan, former Chief Parliamentary Secretary, Village Kot, Tehsil Hathin, District Palwal.
5.	Dr. Brij Mohan Gupta, former Member of Haryana Legislative Assembly.	Sh. Abhishek Gupta S/o Late Dr. Brij Mohan Gupta, Ex. M.L.A., H.No.7, Jain Nagar, Jagadhari, District Yamunanagar.
6.	Shri Arjan Singh, Marshal of the Indian Air Force.	Mr. Arvind Singh S/o Late Shri Arjan Singh, Marshal of the Indian Air Force, 7A, Kautilya Marg, Chanakyapuri, New Delhi-21.
7.	Freedom Fighters of Haryana	
i.	Sh. Khubi Ram, Village Nakhdola, District Gurugram.	Sh. Lakhpat Singh S/o Late Sh. Khubi Ram, Village Nakhdola, District Gurugram.
ii.	Sh. Prabhati Lal, Village Dohar Kalan, District Mahendragarh.	Sh. Ashok S/o Late Sh. Prabhati Lal, Village Dohar Kalan, District Mahendragarh.
iii.	Sh. Desh Ram, Village Chhawa, District Rewari.	Sh. Dariyav Singh S/o Late Sh. Desh Ram, Village Chhawa, District Rewari.
iv.	Sh. Ram Jas, Village Phoolan, District Fatehabad.	Sh. Balwant Singh S/o Late Sh. Ram Jas, Village Phoolan, District Fatehabad.
v.	Sh. Kundan Lal, Village Dhani Dadi Jakhal, District Fatehabad.	Sh. Madan Lal S/o Late Sh. Kundan Lal, Village Dhani Dadi Jakhal, Bhuna Road, Tehsil Ratia, District Fatehabad.
vi.	Sh. Deshraj Pardesi, Panchkula.	Smt. Pramila W/o Late Sh. Deshraj Pardesi, H.No. 464, Sector-8, Panchkula.
vii.	Sh. Kartar Singh, Village Gledwa, District Kurukshetra.	Sh. Balbir Singh S/o Late Sh. Kartar Singh, Village Gledwa, District Kurukshetra.

viii.	Sh. Chuchar Singh, Ambala Cantt., District Ambala.	Sh. Balwinder Singh, Grandson of Late Sh. Chuhar Singh, H.No.505, Sector-B, Defence Colony, near Gurudwara Sahib, Ambala Cantt., District Ambala.
8.	Martyrs of Haryana	
(i)	Colnol Manu Tandon, Karnal.	Sh. Harkishan Lal Tandon, F/o Late Colonel Manu Tandon, H.No.1677, Sector-9, District Karnal.
(ii)	Sub- Lieutenant Atul Kumar, Panchkula.	Sh. Rajbir Singh F/o Late Sub- Lieutenant Atul Kumar, GHS-92, Harco Bank Staff Colony, Sector-20, Panchkula.
(iii)	Subedar Dharmender Singh, Village Karsola, District Jind.	Smt. Sarla Devi W/o Late Subedar Dharmender Singh, Village Karsola, District Jind.
(iv)	Subedar Vikram Singh, Village Kunjpura, District Mahendragarh.	Smt. Rajbala Devi W/o Late Subedar Vikram Singh, Village Kunjpura, District Mahendragarh.
(v)	Naib Subedar Anil Kumar, Village Bas Dooda, District Rewari.	Smt. Anita W/o Late Naib Subedar Anil Kumar, Village Bas Dooda, District Rewari.
(vi)	Havildar Balraj Singh, Village Dhakal, District Jind.	Smt. Bedo Devi W/o Late Havildar Balraj Singh, Village Bhoju Pati Dhakal, District Jind.
(vii)	Havildar Dinesh, Village Nanukalan, District Gurugram.	Smt. Asha Kumari W/o Late Havildar Dinesh, Village Nanukalan, District Gurugram.
(viii)	Havildar Satyanarayan, Village Bassai, District Mahendragarh.	Smt. Narvada Devi W/o Late Havildar Satyanarayan, Village Bassai, District Mahendragarh.
(ix)	Havildar Satender Singh, Village Janaula, District Gurugram.	Smt. Reena Yadav W/o Late Havildar Satender Singh, Village Janaula, District Gurugram.
(x)	Havildar Manjit Singh, Village Mahlan Wali, District Yamunanagar.	Smt. Jasbir Kaur W/o Late Havildar Manjit Singh, Village Mahlan Wali, District Yamunanagar.
(xi)	Lance Naik Vinod Kumar, Village Beri Khera, District Jind.	Smt. Kaushalya Devi W/o Late Lance Naik Vinod Kumar, Village Beri Khera, District Jind.
(xii)	Lance Naik Suresh Singh, Village Pali, District Mahendragarh.	Smt. Kaushalya Devi W/o Late Lance Naik Suresh Singh, Village Pali, District Mahendragarh.

(xiii)	Lance Naik Devender Singh, Village Dalenwas, District Mahendragarh.	Smt. Sarita Devi W/o Late Lance Naik Devender Singh, Village Dalenwas, District Mahendragarh.
(xiv)	Sepoy Ashok Kumar, Village Indiwali, District Bhiwani.	Smt. Poonam W/o Late Sepoy Ashok Kumar, Village Indiwali, District Bhiwani.
(xv)	Sepoy Hari Prakash, Village Khandoda, District Rewari.	Smt. Suman Devi W/o Late Sepoy Hari Prakash, Village Khandoda, District Rewari.
(xvi)	Sepoy Mahesh Kumar, Village Golwa, District Mahendragarh.	Smt. Suman Devi W/o Late Sepoy Mahesh Kumar, Village Golwa, District Mahendragarh.
(xvii)	Sepoy Jaswant Singh, Village Shekhpur Majri, District Gurugram.	Smt. Rekha Devi W/o Late Sepoy Jaswant Singh, Village Heli Mandi Todapur, Ward No. 3, Pataudi, District Gurugram.
(xviii)	Sepoy Pradeep, Village Garhi, District Hisar.	Sh. Randhir Singh F/o Late Sepoy Pardeep, Village Garhi, Tehsil Hansi, District Hisar.
(xix)	Sepoy Hanuman Singh, Village Bighopur, District Mahendragarh.	Smt. Savita Devi W/o Late Sepoy Hanuman Singh, Village Bighopur, District Mahendragarh.
(xx)	Sepoy Rajesh Sharma, Narnaund, District Hisar.	Sh. Gajanand F/o Late Sepoy Rajesh Sharma, Ward No. 4, Purani Sabji Mandi, Narnaund, District Hisar.
(xxi)	Sepoy Pradeep Kumar, Village Kharawal, District Jind.	Sh. Sohan Lal F/o Late Sepoy Pradeep Kumar, Village Kharawal, District Jind.
(xxii)	Sepoy Mukesh Kumar Sharma, Village Amupur, District Karnal.	Sh. Ved Prakash F/o Late Sepoy Mukesh Kumar Sharma, Village Amupur, District Karnal.
9.	42 (Forty Two) persons died in Panchkula on 25 th August, 2017.	(i) Smt. Gauri Parasher Joshi, IAS, Deputy Commissioner, Panchkula. (i) Sh. Prabhjot Singh, IAS, Deputy Commissioner, Sirsa.
10.	31 (Thirty One) persons died in Jat Reservation Agitation.	Shri D.S. Dhesi, IAS, Chief Secretary to Government, Haryana, Chandigarh.
11.	Common	
(i)	Sh. Roshan Lal Sharma	Sh. Ram Bilas Sharma, Education Minister, Haryana, Jairam Sadan, Satnali road, Near Laxmi Hotel, Mahendragarh

(ii)	Sh. Atul Aggarwal	Sh. Vipul Goel, Industries & Commerce Minister, Haryana, H.No.579, Sector-17, Faridabad.
(iii)	Sh. Devi Lal	Sh. Kuldeep Bishnoi, MLA, Kothi No. 1, Model Town Adampur, District Hisar.
(iv)	Sh. Devi Lal	Sh. Dura Ram, Ex Chief Parliamentary Secretary, Shop No. 8, Grain Market, Fatehabad.
(v)	Smt. Ahilyawati	Sh. Subhash Barala, MLA, Barala Agriculture Farm House, VPO. Dangara, Tohana, District Fatehabad.
(vi)	Smt. Raj Rani	Sh. Subash Sudha, MLA H.No. 7, Urban Estate, Sector-7, Kurukshetra.
(vii)	Smt. Sunita Khera	Smt. Krishna Gehlawat, Ex- Minister, Haryana, H.No.143, Sidhart Enclave, Bahalgarh Road, Sonipat.
(viii)	Smt. Saroj	Prof. Chhattar Pal Singh, Ex- Minister, Haryana, H.No.101, DC Colony, Hisar.
(ix)	Smt. Hajra Begam	Sh. Aftab Ahmed, Ex- Minister, Haryana, House No. 1, Rest House Road, Nuh.
(x)	Sh. Ishwar Singh	Sh. Somvir Singh, Ex- MLA, Ashoka Road, Hansi Gate, Bhiwani.
(xi)	Smt. Shyama Devi	Sh. Jai Prakash Gupta, Ex-MLA, H.No. 176, Railway Road, Near Prem Plaza, Banquet Hall, Karnal.
(xii)	Smt. Santara Devi	Sh. Jai Narayan Khuriya, Ex-MLA, Village Gurnauthi, Tehsil Kalanaur, District Rohtak.
(xiii)	Sh. Sandeep Gambhir	Smt. Vandana Gambhir, W/o Late Sh. Sandeep Gambhir, H.No. 385-R, Model Town, Yamunanagar.
(xiv)	Smt. Shakuntala Ahlawat	Sh. Shamsheer Singh, H/o Late Smt. Shakuntala Ahlawat, K.No. 1, Gohana Road, Jind.
(xv)	Smt. Kulwant Kaur	Sh. Jaswinder Singh Sandhu, MLA, Village Gumthala Garhu, Tehsil- Pehowa, District -Kurukshetra.
(xvi)	Smt. Meena Chaudhary	Sh. Dharambir Saharan H/o Late Smt. Meena Chaudhary, Member of National Livestock Mission Centre and Management Board of H.A.U., H.No. 1111/14, Extension, Rohtak.

FINANCIAL BUSINESS

(I) THE SUPPLEMENTARY ESTIMATES –2017-2018 (FIRST INSTALMENT)

The Supplementary Estimates-2017-2018 (First Installment) were presented by the Parliamentary Affairs Minister to the Sabha on the 24th October, 2017 and voted on the same day i.e. 24th October, 2017.

There were 33 Demands in all totaling Rs. 8812,45,00,000/-.

According to previous practice and in order to save the time of the House, the demands on the order paper (No. 2 to 5, 7 to 11, 13 to 15, 17 to 22, 24, 26, 28, 31 to 33, 36 to 43 and 45) were deemed to have been read and moved together and a general discussion on the Supplementary Demands permitted. The Members were requested to indicate the demand No. on which they wished to raise discussion.

No member rose to speak.

Demand Nos. 2 to 5 were put together and carried.

Demand Nos. 7 to 11 were put together and carried.

Demand Nos. 13 to 15 were put together and carried.

Demand Nos. 17 to 22 were put together and carried.

Demand No. 24 was put and carried.

Demand No. 26 was put and carried.

Demand No. 28 was put and carried.

Demand Nos. 31 to 33 were put together and carried.

Demand Nos. 36 to 43 were put together and carried.

Demand No.45 was put and carried.

(II) THE HARYANA APPROPRIATION (NO.3) BILL, 2017.

The Haryana Appropriation (No.3) Bill, 2017 (Bill No. 38-HLA of 2017) in respect of Supplementary Estimates for the year 2017-2018 (First Installment) voted by the House on the 25th October, 2017 was introduced and considered on the same day i.e. 25th October, 2017. There were 33 Demands in all totaling a sum of Rs. 8812,45,00,000/-.

The Bill was passed.

LEGISLATION

The Sabha considered the Legislative Business on the 24th & 25th October, 2017 and the Sabha passed Ten Bills. (See Table)

TABLE

Sr. No.	Title of the Bill	Minister Introducing	Date of Introducing	Date of Consideration	Number of Speeches		Time taken in minutes		Amendment Proposed		Amendment Carried		Amendment Lost		Total time taken for disposal in minutes (includes the time taken for stating the motion)	Date of passing
					T- O- I		T- O- I		T- O- I		T- O- I		T- O- I			
1	2	3	4	5	6	7	8	9	10	11	12					
1.	The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2017.	Urban Local Bodies Minister	24.10.2017	24.10.2017	3	4	-	1	3	-	-	-	-	-	8	24.10.2017
2.	The Haryana Municipal (Second Amendment) Bill, 2017.	Urban Local Bodies Minister	24.10.2017	24.10.2017	-	-	-	-	-	-	-	-	-	-	3	24.10.2017
3.	The Haryana Municipal Corporation (Second Amendment) Bill, 2017.	Urban Local Bodies Minister	24.10.2017	24.10.2017	1	1	-	-	-	-	-	-	-	-	3	24.10.2017
4.	The Indian Stamp (Haryana Second Amendment) Bill, 2017.	Parliamentary Affairs Minister	24.10.2017	24.10.2017	2	1	-	-	2	-	-	-	-	-	5	24.10.2017

5.	The Haryana Vishwakarma Skill University (Amendment) Bill, 2017.	Industries & Commerce Minister	25.10.2017	25.10.2017	- 1 -	- 1 -	- - -	- - -	- - -	3	25.10.2017
1	2	3	4	5	6	7	8	9	10	11	12
6.	The Gurugram Metropolitan Development Authority Bill, 2017.	Parliamentary Affairs Minister	25.10.2017	25.10.2017	- - -	- - -	- - -	- - -	- - -	2	25.10.2017
7.	The Haryana Settlement of Outstanding Dues Bill, 2017.	Parliamentary Affairs Minister	25.10.2017	25.10.2017	1 3 -	2 4 -	- - -	- - -	- - -	7	25.10.2017
8.	The Haryana Appropriation (No.3) Bill, 2017.	Parliamentary Affairs Minister	25.10.2017	25.10.2017	- - -	- - -	- - -	- - -	- - -	2	25.10.2017
9.	The Haryana Private Universities (Second Amendment) Bill, 2017.	Education Minister	25.10.2017	25.10.2017	- - -	- - -	- - -	- - -	- - -	2	25.10.2017
10.	The Haryana Consolidation of Project Land (Special Provisions) Bill, 2017.	Parliamentary Affairs Minister	25.10.2017	25.10.2017	3 3 -	6 6 -	- - -	- - -	- - -	14	25.10.2017

T - Treasury
O - Opposition
I - Independent

**SYNOPSIS OF BILLS PASSED BY THE HARYANA VIDHAN SABHA
DURING OCTOBER SESSION, 2017.**

1. **The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2017. (Introduced and passed on 24th October, 2017).**

This Bill seeks to amend the principal Act with a view to proposed in section 4 (1) and (2) of the Act the word “one year” may be substituted by the word “two years” so that one more year may be made available to declare such eligible areas as Civic Amenities and Infrastructure Deficient Municipal Areas and the basic infrastructure may be provided in these areas.

2. **The Haryana Municipal (Second Amendment) Bill, 2017. (Introduced and passed on 24th October, 2017).**

This Bill seeks to amend the principal Act with a view to increase in electricity charges, the tax on the consumption of electricity @ 2% of the every bill amount of electricity consumed by any person within the limits of a municipality in the State of Haryana, shall be imposed by each Municipal Committee/ Municipal Council within a period of 15 day. This tax shall be collected by the Uttar Haryana Bijili Vitran Nigam and Dhakshin Haryana Bijili Vitran Nigam and paid in the same manner, as if it were electricity duty payable to the State Government under the Punjab Electricity (Duty) Act, 1958 and the same shall be remitted to the concerned Committee/Council.

This Bill also seeks to propose a provision to be made that in case the elected house does not pass a resolution within 60 days of receipt of such requisition then the Deputy Commissioner, may forward the case for approval of the Government.

3. **The Haryana Municipal Corporation (Second Amendment) Bill, 2017. (Introduced and passed on 24th October, 2017).**

This Bill seeks to amend the principal Act with a view to increase in electricity charges, the tax on the consumption of electricity @ 2% of the every bill amount of electricity consumed by any person within the limits of a municipality in the State of Haryana, shall be imposed by each Municipal Corporations within a period of 15 day. This tax shall be collected by the Uttar Haryana Bijili Vitran Nigam and Dhakshin Haryana Bijili Vitran Nigam and paid in the same manner, as if it were electricity duty payable to the State Government under the Punjab Electricity (Duty) Act, 1958 and the same shall be remitted to the concerned Corporations.

This Bill also seeks to propose a provision to be made that in case the elected house does not pass a resolution within 60 days of receipt of such requisition then the Commissioner of Municipal Corporation may forward the case for approval of the Government.

4. The Indian Stamp (Haryana second Amendment) Bill, 2017. (Introduced and passed on 24th October, 2017).

This Bill seeks to amend the Principal Act with a view to reduce the rates of Stamp Duty to encourage expansion of such business in the State of Haryana.

5. The Haryana Vishwakarma Skill University (Amendment) Bill, 2017. (Introduced and passed on 25th October, 2017).

This Bill seeks to repeal the Haryana Vishwakarma Skill University (Amendment) Ordinance, 2017 (Haryana Ordinance No. 3 of 2017) with a view to need of skilled man power and to give impetus to the industry, State Government has established Haryana Skill Development Mission. Skill Development & Industrial Training Department, Haryana has been designated as Nodal Department for Skill Development in the State.

This Bill also seeks to facilitate and promote skill, entrepreneurship development, skill based education and research in the emerging areas of manufacturing, textile, design, logistics and transportation, automation, maintenance, etc. and to raise skill level in various fields related to these areas and for matter connected therewith or incidental thereto.

6. The Gurugram Metropolitan Development Authority Bill, 2017. (Introduced and passed on 25th October, 2017).

This Bill seeks to repeal the Gurugram Metropolitan Development Authority Ordinance, 2017 (Haryana Ordinance No. 2 of 2017) with a view to develop a vision for the continued, sustained and balanced growth of the Gurugram Metropolitan Area through quality of life and reasonable standard of living provided to residents through generation of employment opportunities, to provide for integrated and coordinated planning, infrastructure development and provision of urban amenities, mobility management, sustainable management of the urban environment and social, economic and industrial development, to redefine the urban governance and delivery structure in coordination with local authorities in the context of the emergence of Gurugram as a

rapidly expanding urban agglomeration, to establish a statutory Authority for the said purpose and for matters connected therewith or incidental thereto.

This Bill also seeks proposed to develop a vision for the continued, sustained and balanced growth of the Gurugram Metropolitan Area through quality of life and reasonable standard of living provided to residents, to provide for integrated and coordinated planning, infrastructure development and provision of urban amenities, mobility management, sustainable management of the urban environment and social, economic and industrial development.

7. The Haryana Settlement of Outstanding Dues Bill, 2017. (Introduced and passed on 25th October, 2017).

This Bill seeks to repeal the Haryana Settlement of Outstanding Dues Ordinance, 2017 (Haryana Ordinance No.1 of 2017) with a view to provide for expeditious recovery of outstanding dues by way of settlement under various Acts by offering Settlement Scheme thereunder and matters connected therewith or incident thereto.

This Bill also seeks to with a view to move ahead in the GST regime with lesser baggage of arrears and litigations and to expedite recovery of outstanding dues the State of Haryana needed to bring out Settlement Scheme(s) expediting recovery of outstanding dues under various Acts administered by the Department.

8. The Haryana Appropriation (No.3) Bill, 2017. (Introduced and passed on 25th October, 2017).

This Bill seeks to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Haryana for the services during the financial years ending on the thirty-first day of March, 2018.

9. The Haryana Private Universities (Second Amendment) Bill, 2017. (Introduced and passed on 25th October, 2017).

This Bill seeks to amend the principal Act with a view to need for creation and expansion of educational institutions for improving opportunities of higher education for the youth of the State. In order to accommodate the unprecedented growth

of students in higher education, and also to cross the target of 30% gross enrolment ratio (GER), we need to roughly double the number of institutions at all levels by 2020.

This Bill also proposed for setting up of World University of Design, Sonipat.

10. The Haryana Consolidation of Project Land (Special Provisions) Bill, 2017. (Introduced and passed on 25th October, 2017).

This Bill seeks to make special provisions to consolidate left out pockets of land for setting up a project and for the matters connected therewith or incidental thereto.

RESOLUTIONS**(i) Non-Official**

1.	Number of notice received	Treasury	NIL
		Opposition-	1
2.	Number admitted	Treasury-	NIL
		Opposition-	1
3.	Number disallowed	Treasury-	NIL
		Opposition-	NIL
4.	Number lapsed	Treasury-	NIL
		Opposition-	NIL
5.	Referred back	Treasury-	NIL
		Opposition-	NIL
6.	Number renewed		-
7.	Number of Resolution not Dealt with because of the Decision that no more than one Resolution of a Member shall Be admitted for non-official day		-
8.	Total number of Resolutions for ballot		-
9.	Number of ballot held		-
10.	Date on which ballot held		
11.	Date on which business other Than Government business was Transacted		-

REPORT PRESENTED/LAID

Sr. No.	By whom presented	Date on which Presented	Subject
1.	Speaker	23.10.2017	First Report of the Business Advisory Committee

PAPERS PRESENTED/LAID/RELAID

Sr.No.	By whom presented/ laid/relaid	Date on which presented/ laid/ relaid	Subject
1	2	3	4
1.	Secretary	23 rd October, 2017	Statement showing the Bills which were passed by the Haryana Legislative Assembly during its Sessions held in March, 2016, August, 2016, February-March, 2017 and May, 2017 and have since been assented to by the President/Governor.
2.	The Parliamentary Affairs Minister	-Ditto-	The Haryana Settlement of Outstanding Dues Ordinance, 2017. (Haryana Ordinance No. 1 of 2017).
3.	-Ditto-	-Ditto-	The Gurugram Metropolitan Development Authority Ordinance, 2017.(Haryana Ordinance No. 2 of 2017).
4.	-Ditto-	-Ditto-	The Haryana Vishwakarma Skill University (Amendment) Ordinance, 2017.(Haryana Ordinance No. 3 of 2017).
5.	-Ditto-	-Ditto-	Re-laying on the Table the Personnel Department Notification No. G.S.R.23/Const./Art.320/2016, dated the 2 nd August, 2016 regarding amendment in the Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320 (5) of the Constitution of India.
6.	-Ditto-	-Ditto-	Re-laying on the Table the Personnel Department Notification No.G.S.R.29/Const./Art.320/2016, dated the 15 th December, 2016 regarding amendment in the Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320 (5) of the Constitution of India.
7.	-Ditto-	-Ditto-	The Personnel Department Notification/Corrigendum No.G.S.R.4/Const./Art.320/2017, dated the 27 th April, 2017 regarding amendment in the Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320 (5) of the Constitution of India.
8.	-Ditto-	-Ditto-	The Finance Department Notification No. S.O.-51/H.A.32/2014/S.19/2017, dated the 18 th July, 2017, regarding the Haryana Protection of Interest of Depositors (in Financial Establishment) Rules, 2017, as required under section 19 (2) of the Haryana Protection of Interest of Depositors (in Financial Establishment) Act 2013.
9.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No. 18/ST-1/H.A.6/2003/S.60/2017, dated 14 th June, 2017, regarding amendment in the Haryana Value Added Tax Rules, 2003, as required under section 60 (4) of the Haryana Value Added Tax Act, 2003.
10.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.21/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
11.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.22/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

12.	The Parliamentary Affairs Minister	23 rd October, 2017	The Excise and Taxation Department Notification No.23/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
13.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.24/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
14.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.25/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
15.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.26/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
16.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.27/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
17.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.28/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
18.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.29/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
19.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.30/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
20.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.31/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
21.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.32/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
22.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.33/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
23.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.34/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
24.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.35/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
25.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.36/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
26.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.37/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

27.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.38/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
29.	The Parliamentary Affairs Minister	23 rd October, 2017	The Excise and Taxation Department Notification No.39/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
30.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.40/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
31.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.41/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
32.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.42/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
33.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.43/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
34.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.44/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
35.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.45/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
36.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.46/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
37.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.47/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
38.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.48/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
39.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.49/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
40.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.50/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
41.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.51/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
42.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.52/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

43.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.53/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
44.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.55/ST-2, dated the 5 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
45.	The Parliamentary Affairs Minister	23 rd October, 2017	The Excise and Taxation Department Notification No.56/ST-2, dated the 12 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
46.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.57/ST-2, dated the 12 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
47.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.58/ST-2, dated the 17 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
48.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.59/ST-2, dated the 17 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
49.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.61/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
50.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.62/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
51.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.63/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
52.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.64/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
53.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.65/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
54.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.68/ST-2, dated the 10 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
55.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.69/ST-2, dated the 10 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
56.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.71/ST-2, dated the 18 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
57.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.72/ST-2, dated the 18 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

58.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.73/ST-2, dated the 18 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
59.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.74/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
60.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.75/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
61.	The Parliamentary Affairs Minister	23 rd October, 2017	The Excise and Taxation Department Notification No.76/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
62.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.77/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
63.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.78/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
64.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.80/ST-2, dated the 5 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
65.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.81/ST-2, dated the 6 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
66.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.82/ST-2, dated the 19 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
67.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.83/ST-2, dated the 22 nd September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
68.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.84/ST-2, dated the 22 nd September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
69.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.85/ST-2, dated the 22 nd September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
70.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.86/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
71.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.87/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
72.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.88/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

73.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.89/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
74.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.90/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
75.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.91/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
76.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.92/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
77.	The Parliamentary Affairs Minister	23 rd October, 2017	The Excise and Taxation Department Notification No.93/ST-2, dated the 27 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
78.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.95/ST-2, dated the 28 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
79.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.96/ST-2, dated the 6 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
80.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.97/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
81.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.98/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
82.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.99/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
83.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.100/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
84.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.101/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
85.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.102/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
86.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.103/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
87.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.104/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

88.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.105/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
89.	-Ditto-	-Ditto-	The 40 th Annual Report of the Haryana Tourism Corporation Limited for the year 2013-14, as required under section 619-A (3)(b) of Companies Act, 1956.
90.	-Ditto-	-Ditto-	The 42 nd Annual Report of the Haryana Seeds Development Corporation Limited for the year 2015-16, as required under section 619-A (3)(b) of Companies Act, 1956.
91.	-Ditto-	-Ditto-	The Annual Technical Inspection Report on Panchayati Raj Institutions & Urban Local Bodies for the year 2015-2016 of the Government of Haryana in pursuance of the provision of Clause (2) of Article 151 of the Constitution of India.
92.	The Parliamentary Affairs Minister	25 th October, 2017	The Excise and Taxation Department Notification No.106/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
93.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.107/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
94.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.108/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
95.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.109/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
96.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.110/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
97.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.111/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
98.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.112/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
99.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.113/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
100.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.114/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
101.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.115/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

102.	-Ditto-	-Ditto-	The Excise and Taxation Department Notification No.116/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
103.	-Ditto-	-Ditto-	The Eighth Report of State Information Commission, Haryana on implementation of the RTI Act, 2005 (1.1.2013 to 31.12.2013), as required under section 25 (4) of the RTI Act, 2005.
104.	-Ditto-	-Ditto-	The Ninth Report of State Information Commission, Haryana on implementation of the RTI Act, 2005 (1.1.2014 to 31.12.2014), as required under section 25 (4) of the RTI Act, 2005.
105.	-Ditto-	-Ditto-	The Tenth Report of State Information Commission, Haryana on implementation of the RTI Act, 2005 (1.1.2015 to 31.12.2015), as required under section 25 (4) of the RTI Act, 2005.
106.	The Parliamentary Affairs Minister	25 th October, 2017	The Eleventh Report of State Information Commission, Haryana on implementation of the RTI Act, 2005 (1.1.2016 to 31.12.2016), as required under section 25 (4) of the RTI Act, 2005.
107.	-Ditto-	-Ditto-	The Annual Report of Haryana State Pollution Control Board for the year 2014-2015, as required under section 39 (2) of the Water (Prevention and Control of Pollution) Act, 1974.

ADJOURNMENT MOTION UNDER RULE-66

Sr. No.	Dated/ received on	Name of Member(s)	Subject	Remarks
1.	20.10.2017	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जसविन्दर सिंह संधु, विधायक 3. श्री जाकिर हुसैन, विधायक 4. श्री परमिन्दर दुल, विधायक 5. श्री राजदीप सिंह फोगाट, विधायक 6. श्री ओमप्रकाश, विधायक	हरियाणा सरकार द्वारा दादपुर नलवी नहर परियोजना को डीनोटिफाई करने बारे	स्थगन प्रस्ताव संख्या 1 के विषय की महत्ता को देखते हुए इसे ध्यानाकर्षण सूचना संख्या 13 में परिवर्तित कर दिनांक 24.10.2017 के लिए स्वीकृत कर लिया गया ।
2.	20.10.2017	1. श्री अभय सिंह चौटाला, विधायक 2. श्री केहर सिंह, विधायक 3. श्री नसीम अहमद, विधायक 4. श्री रविन्द्र बलियाला, विधायक 5. श्री जाकिर हुसैन, विधायक	नौकरी से निकाले गये जेबीटी अध्यापकों वर्ष 2017 को नौकरी में जारी रखने बारे	स्थगन प्रस्ताव संख्या 2 के विषय की महत्ता को देखते हुए इसे ध्यानाकर्षण सूचना संख्या 14 में परिवर्तित कर दिनांक 25.10.2017 के लिए स्वीकृत कर लिया गया ।
3	22.10.2017	1. Dr. Raghuvir Singh Kadian, MLA 2. Shri Bhupinder Singh Hooda, MLA 3. Shri Kuldip Sharma, MLA 4. Smt. Geeta Bhukkal, MLA 5. Shri Karan Singh Dalal, MLA 6. Shri Jagbir Singh Malik, MLA 7. Shri Sri Krishan Hooda, MLA 8. Shri Anand Singh Dangi, MLA 9. Smt. Shakuntla Khatak, MLA 10. Shri Uday Bhan, MLA 11. Shri Jaiveer Singh, MLA 12. Shri Jai Tirth, MLA	Motion of Adjournment on Denotification of Dadupur Nalvi Project Land	Adjournment Motion No. 1 given Motion by Shri Abhay Singh Chautala, MLA and five other MLAs into Calling Attention Notice No. 13 and admitted for 24.10.2017. The Calling Attention Notice No. 12 given by Smt. Kiran Choudhry, MLA on the similar subject admitted by Hon'ble Speaker and allowed to raise a supplementary with Admitted Calling Attention Notice No. 13. Adjournment Motion No. 3 converted into Calling Attention Notice No. 22 and the concerned members may also be allowed to raise a supplementary with the Admitted Calling Attention Notice No.13.
4	22.10.17	1. Shri Kuldip Sharma, MLA 2. Smt. Geeta Bhukkal, MLA 3. Shri Karan Singh Dalal, MLA 4. Shri Jagbir Singh Malik, MLA 5. Shri Sri Krishan Hooda, MLA 6. Shri Anand Singh Dangi, MLA 7. Smt. Shakuntla Khatak, MLA 8. Shri Uday Bhan, MLA 9. Shri Jaiveer Singh, MLA 10. Shri Jai Tirth, MLA 11. Dr. Raghuvir Singh Kadian, MLA	Motion of Adjournment on law and order situation in the State.	Ruled out of order on the following grounds:- 1. As per Practice and Procedure of Parliament by M.N.KAUL and S.L. SHAKDHER, Fifth Edition, page No. 487, Calling Attention Notices relating to a matter of Law & Order in a State are usually not admitted. 2. That the matter is not of recent occurrence. 3. Adjournment Motion No. 4 given Motion by Shri Kuldip Sharma, MLA and ten other MLAs on the similar subject disallowed on the above said grounds.

5	23.10.17	<ol style="list-style-type: none"> 1. Shri Karan Singh Dalal, MLA 2. Smt. Geeta Bhukkal MLA 3. Shri Anand Singh Dangi, MLA 4. Shri Jagbir Singh Malik, MLA 	<p>Motion of Adjournment on Non procurement of Bajra by the HAFED</p>	<p>Calling Attention Notice No. 20 given by Dr. Raghuvir Singh Kadian, MLA and eight other MLAs already admitted by the Hon'ble Speaker for 24.10.2017 (Second Sitting), Calling Attention Notice No. 23 given by Shri Abhay Singh Chautala, MLA and two other MLAs on the similar subject also clubbed with Calling Attention Notice No.20.</p> <p>Adjournment Motion No. 5 given by Shri Karan Singh Dalal, MLA and three other MLAs converted into Calling Attention No. 37 and clubbed with admitted Calling Attention No. 20 and the concerned members allowed to raise a supplementary with Calling Attention Notice No. 20.</p>
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CALLING ATTENTION MOTION UNDER RULE-73

Sr. No.	Dated/ received on	Name of Member(s)	Subject	Remarks
1	04.10.17	डॉ. हरिचन्द्र मिश्रा, विधायक	पेयजल की समस्या बारे ।	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> 1. As per comments of the Government, there are 35 villages in Jind Constituency. Drinking water to these villages is supplied through 7 canal based and 15 tubewells based water works. There is no deficiency of drinking water in any village of Jind Constituency. 2. Works for improvement of distribution system, new water works, installation of tubewells etc. are in progress against 8 estimates costing Rs.818.58 lakhs covering 8 villages, namely, Raichandwala, Jajwan, Barodi, Dhanda-Kheri, Julani, Jhanj-Kalan, Intal-Khurd and Kheri-Taloda which will raise the water supply status from 40 liters per capita per day to 55 litres per capita per day. 3. There is one town, namely, Jind in Jind Constituency. Drinking water is being supplied through 47 tubewells. For further improvement the work for laying of distribution system and installation of 5 tubewells is in progress at a cost of Rs.606.50 lakhs, against which, an expenditure of Rs.273.49 lakhs has been incurred upto 30.09.2017. 4. The lining of Hansi Branch Canal is being done by Irrigation and water Resources Department which will increase the availability of water for irrigation purpose. Moreover, lining of the bed is also being done to avoid any mishappening in urban area due to breach of canal. Out of 47 tubewells existing in the town, the water quality of 37 tubewells is potable but parameters of water in balance 10 tubewells such as Total Dissolved Solids, Fluorides, Total Hardness, Magnesium, Chloride and Sulphates are marginally on higher side.

2	06.10.17	<ol style="list-style-type: none"> 1. श्री परमिन्दर दुल, विधायक 2. श्री अभय सिंह चौटाला, विधायक 3. श्री रामचन्द कम्बोज, विधायक 4. श्री बलवान सिंह दौलतपुरिया, विधायक 5. श्री जाकिर हुसैन, विधायक 6. श्री जसविन्दर सिंह संधू, विधायक 	बिजली-पानी की कीमतों में वृद्धि बारे ।	<p>ध्यानाकर्षण सूचना संख्या 2 को निम्नलिखित तथ्यों के आधार पर अस्वीकार किया गया :-</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
3.	06.10.17	<ol style="list-style-type: none"> 1. श्री अभय सिंह चौटाला, विधायक 2. श्री रणबीर सिंह गंगवा, विधायक 3. श्रीमती नैना सिंह चौटाला, विधायिका 4. श्री अनूप कुमार, विधायक 5. श्री ओम प्रकाश बरवा, विधायक 	कपास व ग्वार की फसलों में कीटों से हुए नुकसान की भरपाई बारे ।	<p>ध्यानाकर्षण सूचना संख्या 3 को निम्नलिखित तथ्यों के आधार पर अस्वीकार किया गया :-</p> <p>यह है कि सरकार के टिप्पणी के अनुसार कपास व ग्वार की फसलों को कीटों से हिसार जिला समेत प्रदेश के कई जिलों में भारी नुकसान उठाने का सवाल उठाया गया है । कीटों के प्रकोप से कपास व ग्वार की फसलों में उत्पादन की दृष्टि से राज्य में कोई नुकसान नहीं हुआ है। कपास की फसल में सफेद मक्खी, थीपस, तेला, कपास का पत्ती मरोड़ रोग तथा ग्वार की फसल में हरा तेला फसल की शुरुआती अवस्था में हानि पहुंचाता है जिसके बारे में राज्य में इन कीटों पर नियंत्रण पाने हेतु किसानों की जागरूकता के लिए अधिकारियों के माध्यम से अभियान चलाए गए हैं । जहां कहीं भी थोड़ी बहुत कीटों के प्रकोप की समस्या दिखाई दी वहां पर अधिकारियों ने विश्वविद्यालय द्वारा सिफारिश की गई दवाईयों का इस्तेमाल करवाकर किसानों की फसल को नुकसान पहुंचाने वाले कीटों पर समय रहते नियंत्रण पाया गया ।</p>
4.	06.10.17	<ol style="list-style-type: none"> 1. श्री अभय सिंह चौटाला, विधायक 2. श्री परमिन्दर दुल, विधायक 3. श्री रणबीर सिंह गंगवा, विधायक 4. श्री नसीम अहमद, विधायक 5. श्री जसविन्दर सिंह संधू, विधायक 6. श्री रविन्द्र बलियाला, विधायक 	प्रदेश में बढ़ते हुए भ्रष्टाचार बारे ।	<p>ध्यानाकर्षण सूचना संख्या 4 को निम्नलिखित तथ्यों के आधार पर अस्वीकार किया गया :-</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
5.	09.10.17	<ol style="list-style-type: none"> 1. श्री अभय सिंह चौटाला, विधायक 2. श्री जाकिर हुसैन, विधायक 3. श्री परमिन्दर दुल, विधायक 4. श्रीमती नैना सिंह चौटाला, विधायिका 5. श्री रणबीर सिंह गंगवा, विधायक 	प्रदेश में कानून व्यवस्था बारे ।	<p>ध्यानाकर्षण सूचना संख्या 5 को निम्नलिखित तथ्यों के आधार पर अस्वीकार किया गया :-</p> <ol style="list-style-type: none"> 1. कौल एवं शकधर द्वारा लिखित संसदीय पद्धति और प्रक्रिया के छठे संस्करण के पेज संख्या 581 के अनुसार राज्यों में कानून तथा व्यवस्था संबंधी विषय के सम्बन्ध में ध्यानाकर्षण की सूचनाएं सामान्यता गृहित नहीं की जाती । 2. यह है कि मामले में तत्कालीनता का अभाव है।

6.	09.10.17	<ol style="list-style-type: none"> 1. श्री अभय सिंह चौटाला, विधायक 2. श्री परमिन्दर दुल, विधायक 3. श्री जसविन्द्र सिंह संधू, विधायक 4. श्री बलवान सिंह दौलतपुरिया, विधायक 5. श्री अनुप कुमार, विधायक 6. श्री रामचन्द्र कम्बोज, विधायक 7. श्रीमती नैना सिंह चौटाला विधायक 	<p>प्रदेश में ओलावृष्टि व तेज बारिश व तूफान के कारण फसलों में भारी नुकसान का बीमा कम्पनियों से मुआवजा बारे ।</p>	<p>ध्यानाकर्षण सूचना संख्या 6 को निम्नलिखित तथ्यों के आधार पर अस्वीकार किया गया :-</p> <p>यह है कि सरकार के टिप्पणी के अनुसार राज्य सरकार ने वर्ष 2016-17 में प्रधानमंत्री फसल बीमा योजना की अधिसूचना दिनांक 13.06.2017 को कर दी गई थी। रवि 2016-17 सीजन में गेहूं, सरसों, चना तथा जौ को इस योजना में सम्मिलित किया गया । कुल क्षेत्र को तीन समूहों में विभक्त करते हुए योजना को लागू किया जा रहा है। प्रत्येक समूह में सात जिले हैं । योजना को खुली प्रतियोगी बोली प्रक्रिया के आधार पर चयनित बजाज एलियांज जनरल इन्श्योरेंस कम्पनी लिमिटेड तथा आईसीआईसीआई लोम्बार्ड जनरल इन्श्योरेंस कम्पनी लिमिटेड द्वारा लागू किया जा रहा है। रवि 2016-17 में इस योजना के तहत 5,97,298 किसानों को कवर किया गया । जिनमें से 1183 अश्रुणी किसान शामिल हैं। योजना के तहत 9,00,720.87 हैक्टेयर क्षेत्र को कवर किया गया है। जिसका कुल प्रीमियम 107,80.29 लाख रुपये है जिसमें से किसानों द्वारा देय प्रीमियम 6994.67 लाख, राज्य सरकार का 1892.81 लाख तथा केन्द्र सरकार का 1892.81 लाख रुपये का हिस्सा था । रवि 2016-17 में 2990 किसानों के खेतों में स्थानीय आपदाओं के तहत हुए जलभराव एवं ओलावृष्टि से हुए नुकसान का सर्वे करके 373.93 लाख रुपये का क्लेम दिया जा चुका है। इसके अतिरिक्त 4706.80 रुपये का क्लेम फसल कटाई प्रयोग द्वारा तय किया गया । जिसमें से 13 करोड़ मुआवजे के रूप में दिये जा चुके हैं ।</p>
7.	09.10.17	श्री पिरथी सिंह, विधायक	<p>नरवाना शहर के बीच से बनने वाले फोरलेन की जगह शहर का बाईपास बनाने की योजना बारे ।</p>	<p><i>Ruled out of order on the following grounds:-</i></p> <p><i>As per comments of the Government, four laning within Narwana City is being carried out by National Highways Authority of India (NHA) as a part of their Four Laning Project from Punjab-Haryana border to Jind from km. 238.695 to km. 307.00 of NH-71 which is being implemented on Engineering Procurement Construction (EPC) mode under NHDP Phase-IV. NHA comes under purview of Ministry of Roads Transport & Highways and not under the purview of State Government. The Contract agreement was signed with the contractor for an amount of Rs. 552 Cr. with 05.06.2017 as date of start and 24 months as time period of completion. As such, the scheduled date of completion is 04.06.2019.</i></p>

8.	10.10.17	Smt. Kiran Choudhry, MLA .	<p>Regarding the glaring absence of toilets for women in the state.</p>	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> 1. As per comments of the Government, Urban Local Bodies have constructed 41503 Individual House Hold Latrines for the individual families which will also be used by the Women being member of the-families. Similarly, 436 Community toilets, 552 Public toilets have been constructed/renovated and 560 Mobile toilets installed across the Urban areas of the State. In these constructed Community toilets, Public toilets and Mobile toilets, 859 Community toilet seats, 380 Public toilets seats and 1451 Mobile toilet seats for women have been made. These toilets like Individual House Hold, Community, Public and Mobile toilets are easily accessible to the women. 2. It is brought to the notice that 305 no. of seats for women have been made in the public toilets in Districts Rohtak (45 seats), Sonapat (79 seats), Jhajjar (56 seats), Jind (88 seats) and Mahendergarh (37 seats) by the municipalities. In Jhajjar, 10 seats for women in public toilets and 29 seats in Mobile toilets and in Bahadurgarh, 14 seats for women in public toilets and 08 seats in Mobile toilets, in Kaithal, 20 seats for women in public toilets and 20 seats in Mobile toilets and in Narnaul, 17 seats for women in public toilets and 11 seats in Mobile toilets have been made. At Jagadhari and Yamunanagar, 38 seats for women in public toilets and 26 seats in Mobile toilets have been made. All the toilets maintained by M/s Sulabh International Organization are functional. 3. So far, as rural areas are concerned, 1439 Community Sanitary Complexes have been constructed under Swachh Bharat Mission-Gramin. These complexes are being used by men and women both. 4. After launch of Swachh Bharat- Haryana Abhiyan, 3706 no. seats for women have
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9.	10.10.17	Smt. Kiran Choudhry, MLA .	<p>Regarding the scam in the Power Department concerning setting up of eight mini-hydel projects in the state.</p>	<p>Ruled out of order on the following grounds:-</p> <p>1.As per comments of the Government, these projects have been allocated as per provisions laid down in clause No. 19.2 of the State Policy for promoting generation of electricity through renewable energy sources.</p> <p>1. These projects have been allocated to the IPP as per the State Policy for promoting generation of electricity from renewable energy sources under self identified category (under clause 19.2) for which no publicity was required.</p> <p>2.Before allocating the sites, the pre-feasibility reports of the projects were sent to the Irrigation Department, Haryana for verification of hydrological data and approval of Irrigation Department for setting up of these projects. The projects were allocated only after the approval of the Irrigation Department & Board of Governors of HAREDA as per procedure laid down in the State Policy.</p> <p>3.IPP has initiated work on two projects on private land. State Government has not provided any land and 80% civil work on these sites has been completed. Thus, projects have been allocated strictly as per the provisions in the State Policy for Promoting Generation of Electricity from Renewable Energy Sources, 2005 after the approval of the Irrigation Department, Power Department and evaluation by Alternate Hydro Energy Centre (AHEC), IIT, Roorkee which is Ministry of New & Renewable Energy, Govt. of India supported technical institution for small hydro projects and an independent evaluation agency.</p>
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10.	10.10.17	श्रीमती नैना सिंह चौटाला, विधायिका	डबवाली से हरिद्वार, गांव चौटाला, चण्डीगढ़ वाया बठिंडा के लिए जो बसें बंद कर दी गई थी उन्हें पुनः चलाने बारे ।	ध्यानाकर्षण सूचना संख्या 10 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकार किया गया कि सिरसा आगार के पास हरिद्वार मार्ग के 02 मार्ग परमिट थे । उनमें से एक मार्ग परमिट डबवाली से हरिद्वार दिनांक 13.01.2017 को फतेहाबाद आगार के पक्ष में स्थानांतरण कर दिया गया था । क्योंकि फतेहाबाद आगार के पास इस मार्ग का कोई परमिट नहीं था । डबवाली से सिरसा मार्ग पर प्रातः 04:50 बजे से प्रत्येक 05 मिनट उपरान्त बस सेवा संचालित है तथा सिरसा से हरिद्वार के लिए एक बस प्रतिदिन प्रातः 06:20 बजे संचालन करती है । जिससे आमजन को किसी प्रकार की कोई असुविधा नहीं है । संगरिया से डबवाली वाया चौटाला के लिए प्रातः 06:00 बजे से लगातार प्रत्येक 15 मिनट उपरान्त बस सेवा संचालित है तथा डबवाली से चण्डीगढ़ वाया बठिंडा मार्ग पर निम्नलिखित समय अनुसार बस सेवाएं संचालित है । प्रातः 07:00 बजे पंजाब रोड़वेज की सेवा हनुमानगढ़ से चण्डीगढ़ वाया संगरिया, चौटाला, डबवाली तथा बठिंडा के लिए है, प्रातः 08:18 बजे राजस्थान रोड़वेज की सेवा हनुमानगढ़ से शिमला वाया संगरिया, चौटाला, डबवाली, बठिंडा तथा चण्डीगढ़ के लिए है, प्रातः 09:39 बजे राजस्थान रोड़वेज की सेवा अनूपगढ़ से चण्डीगढ़ वाया संगरिया, चौटाला, डबवाली तथा बठिंडा के लिए है, 13:39 बजे राजस्थान रोड़वेज की सेवा गंगानगर से चण्डीगढ़ वाया संगरिया, चौटाला तथा डबवाली के लिए है ।
11.	12.10.17	1. श्री रविन्द्र सिंह बलियाला, विधायक 2. श्रीमती नैना सिंह चौटाला, विधायक 3. श्री बलवान सिंह, विधायक 4. श्री अनूप कुमार, विधायक	प्रदेश के स्कूलों में पढ़ाई व अन्य सुविधाओं में भारी गिरावट बारे ।	ध्यानाकर्षण सूचना संख्या 11 को निम्नलिखित तथ्यों के आधार पर अस्वीकार किया गया :- 1. यह है कि मामले में तत्कालीनता का अभाव है । 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है ।
12.	11.10.17	Smt. Kiran Choudhary, MLA .	Regarding the decision of state government to drop the Dadupur Nalvi Irrigation Scheme	Adjournment Motion Notice No. 1 converted in to Calling Attention Notice No. 13 by Sh. Abhay Singh Chautala, MLA and five other MLA's on the similar subject purpose to admitted for 24.10.2017. Calling Attention Notice No. 12 admitted and clubbed with Calling Attention Notice No. 13 and the above said member allowed to raise supplementry.
13	20.10.17	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जसविन्दर सिंह संघु, विधायक 3. श्री जाकिर हुसैन, विधायक 4. श्री परमिन्दर दुल, विधायक 5. श्री राजदीप सिंह फोगाट, विधायक 6. श्री ओमप्रकाश, विधायक	हरियाणा सरकार द्वारा दादुपुर नलवी नहर परियोजना को डीनोटिफाई करने बारे ।	स्थगन प्रस्ताव संख्या 1 के विषय की महत्ता को देखते हुए इसे ध्यानाकर्षण सूचना संख्या 13 में परिवर्तित कर दिनांक 24.10.2017 के लिए स्वीकृत कर लिया गया ।

14	20.10.17	<ol style="list-style-type: none"> 1. श्री अभय सिंह चौटाला, विधायक 2. श्री केहर सिंह, विधायक 3. श्री नसीम अहमद, विधायक 4. श्री रविन्द्र बलियाला, विधायक 5. श्री जाकिर हुसैन, विधायक 	<p>नौकरी से निकाले गये जेबीटी अध्यापकों वर्ष 2017 नौकरी में जारी रखने बारे ।</p>	<p>स्थगन प्रस्ताव संख्या 2 के विषय की महत्ता को देखते हुए इसे ध्यानाकर्षण सूचना संख्या 14 में परिवर्तित कर दिनांक 25.10.2017 के लिए स्वीकृत कर लिया गया ।</p>
15	12.10.17	<ol style="list-style-type: none"> 1. श्री जसविन्द्र सिंह संधू, विधायक 2. श्री अभय सिंह चौटाला, विधायक 3. श्री रामचन्द्र कम्बोज, विधायक 4. श्री बलवान सिंह दौलतपुरिया, विधायक 5. श्री वेदनारंग, विधायक 	<p>प्रदेश में पराली की समस्या बारे ।</p>	<p><i>Admitted for 23.10.2017</i></p>
16	13.10.17	<p>श्री ललित नागर, विधायक</p>	<p>तिगांव विधान सभा क्षेत्र में कानून व्यवस्था बारे ।</p>	<p>ध्यानाकर्षण सूचना संख्या 16 को निम्नलिखित तथ्यों के आधार पर अस्वीकार किया गया :-</p> <ol style="list-style-type: none"> 1. कौल एवं शकधर द्वारा लिखित संसदीय पद्धति और प्रक्रिया के छठे संस्करण के पेज संख्या 581 के अनुसार राज्यों में कानून तथा व्यवस्था संबंधी विषय के सम्बन्ध में ध्यानाकर्षण की सूचनाएं सामान्यता गृहित नहीं की जाती । 2. यह है कि मामले में तत्कालीनता का अभाव है ।

17	17.10.17	<p>1.श्री जसविन्द्र सिंह संधू, विधायक</p> <p>2.श्री रामचन्द्र कम्बोज, विधायक</p> <p>3.श्री परमिन्दर सिंह दुल, विधायक</p>	<p>धान फसल खरीद पुख्ता बार ।</p> <p>की की के प्रबंध</p>	<p><i>Ruled out of order on the following grounds:-</i></p> <ol style="list-style-type: none"> 1. The Haryana State Agricultural Marketing Board has developed 108 Principal Yards, 174 Sub Yards and 197 Purchase Centres for marketing of agricultural produce. All the basic facilities like water supply, electricity, toilets, boundary walls, gate management, waste collection/disposal, cleanliness and drainage etc. have been provided in the mandis. The network of markets in the state has been setup in such a way that the farmers do not have to travel a distance of more than 8 kilometers to sell their produce in the nearest mandi resulting in a very low cost of transportation to the farmers. 2. It is further submitted that Haryana State Agricultural Marketing Board has taken adequate steps for the smooth sale/purchase of paddy in the Mandis. All the basic facilities and amenities have been provided in the mandis. 3. In case any dispute arises between the procuring agency and the farmers then the Secretary Market Committee has been authorized to decide the matter on merit on the spot itself.
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18	17.10.17	1.श्री जाकिर हुसैन, विधायक 2.श्री नसीम अहमद, विधायक 3.श्री ओम प्रकाश, विधायक	प्रदेश में हो रहे अवैध खनन बारे	<p>ध्यानाकर्षण सूचना संख्या 18 को निम्नलिखित तथ्यों के आधार पर अस्वीकार किया गया :-</p> <ol style="list-style-type: none"> 1. प्रत्येक जिला उपायुक्त की अध्यक्षता में "जिला स्तरीय टास्क फोर्स" का गठन किया गया है। जिला स्तरीय टास्क फोर्स में जिला पुलिस अधीक्षक के अतिरिक्त सम्बन्धित विभागों के जिला अधिकारी सदस्य है। अतः जिला स्तर पर पुलिस विभाग, खान एवं भूविज्ञान विभाग, वन विभाग, परिवहन विभाग, कराधान विभाग व प्रदूषण बोर्ड के वरिष्ठ अधिकारी विशेष रूप से अवैध खनन के मामलों पर कार्यवाही करते हैं। 2. अवैध खनन एवं परिवहन तथा ओवरलोडिंग के मामलों पर पूर्ण रूप से रोक लगाने के लिए अप्रैल, 2017 में सभी जिला उपायुक्तों, जिला पुलिस अधीक्षकों के साथ एक बैठक (वीडियो कॉन्फ्रेंस) की गई थी। महानिदेशक, पुलिस के आदेशों पर सभी पुलिस अधीक्षकों ने खनन सम्बन्धित संवेदनशील क्षेत्रों/मार्गों पर नाकाबंदी करवाई गई। 3. खनन क्षेत्रों पर निगरानी करने के लिए एक 'Mine Surveillance System' बनाया है जिसके तहत सभी खनन क्षेत्रों पर एक विशेष उपग्रह (Satellite) द्वारा निगरानी रखी जाएगी। जैसे ही इस उपग्रह को किसी भी खनन क्षेत्र के बाहर खनन प्रक्रिया का होना संज्ञान में आएगा तो 'Mine Surveillance System' सम्बन्धित राज्य सरकारों में निर्धारित नोडल ऑफिसर को सूचना दी जाएगी ताकि मौके पर जिला अधिकारी से जांच करवा वास्तविक स्थिति की जांच करके नियमानुसार कार्यवाही की जा सके।
19	18.10.17	श्री जाकिर हुसैन, विधायक	जिला-नूँह में सिंचाई के पानी की समस्या बारे।	<p>ध्यानाकर्षण सूचना संख्या 19 को निम्नलिखित तथ्यों के आधार पर अस्वीकार किया गया :-</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
20	22.10.17	Dr. Raghuvir Singh Kadian & 8 other MLAs.	Regarding non-procurement of bajra by the Hafed at the grain market Jhajjar.	Admitted for 25.10.2017.

21	22.10.17	<ol style="list-style-type: none"> 1. Shri Jai Tirath, MLA 2. Shri Kuldip Sharma, MLA 3. Shri Jagbir Singh Malik, MLA 4. Shri Jaiveer Singh, MLA 	<p>Regarding great resentment among the people of District Sonipat due to set up of Toll Plaza at Village Bhagan.</p>	<p>Ruled out of order on the following grounds:- As per Report of the Business Advisory Committee adopted in the House on 23rd October, 2017. That the sittings of the Haryana Vidhan Sabha are to be held on 24th October, 2017 (Second Sitting) & 25th October, 2017 in the Current Session. Two Calling Attention Notices for each sittings for 24th October, 2017 (Second Sitting) and 25th October, 2017 have already been admitted by the Hon'ble Speaker.</p>
22	22.10.20 17	<ol style="list-style-type: none"> 1. Dr. Raghuvir Singh Kadian, MLA 1. Shri Bhupinder Singh Hooda, MLA 2. Shri Kuldip Sharma, MLA 3. Smt. Geeta Bhukkal, MLA 4. Shri Karan Singh Dalal, MLA 5. Shri Jagbir Singh Malik, MLA 6. Shri Sri Krishan Hooda, MLA 7. Shri Anand Singh Dangi, MLA 8. Smt. Shakuntla Khatak, MLA 10. Shri Uday Bhan, MLA 11. Shri Jaiveer Singh, MLA 12. Shri Jai Tirth, MLA 	<p>Motion of Adjournment on Denotification of Dadupur Nalvi Project Land</p>	<p>Adjournment Motion No. 1 given Motion by Shri Abhay Singh Chautala, MLA and five other MLAs into Calling Attention Notice No. 13 and admitted for 24.10.2017. Calling Attention Notice No. 12 given by Smt. Kiran Choudhry, MLA on the similar subject admitted by Hon'ble Speaker and allowed to raise a supplementary with Admitted Calling Attention Notice No. 13. Adjournment Motion No. 3 converted into Calling Attention Notice No. 22 and the concerned members allowed to raise a supplementary with the Admitted Calling Attention Notice No.13.</p>

23	22.10.17	1. श्री अभय सिंह चौटाला, विधायक 2. श्री परमिन्दर सिंह ढूल, विधायक 3. श्री ओम प्रकाश, विधायक	प्रदेश में बाजरे की फसल की खरीद बारे ।	डॉक्टर रघुवीर सिंह कादियान एवं 8 अन्य विधायकगणों द्वारा इसी विषय पर दिया गया ध्यानाकर्षण सूचना संख्या 20 जो कि माननीय अध्यक्ष महोदय द्वारा 25.10.2017 के लिए स्वीकृत किया गया है अतः यदि सहमति हो तो श्री अभय सिंह चौटाला, विधायक एवं दो अन्य विधायकगणों द्वारा दिया गया ध्यानाकर्षण सूचना संख्या 23 को ध्यानाकर्षण सूचना संख्या 20 के साथ संलग्न कर श्री अभय सिंह चौटाला, विधायक एवं दो अन्य विधायकगणों को अनुपूरक प्रश्न पूछने की इजाजत दी गई।
24	22.10.17	परमिन्दर सिंह ढूल, विधायक	हरियाणा प्रदेश में गन्ना की फसल बारे	श्री अभय सिंह चौटाला, विधायक एवं दो अन्य विधायकगणों द्वारा इसी विषय पर दिया गया ध्यानाकर्षण सूचना संख्या 27 जो कि माननीय अध्यक्ष महोदय द्वारा 25.10.2017 के लिए स्वीकृत किया गया । अतः श्री परमिन्दर सिंह ढूल, द्वारा दिया गया ध्यानाकर्षण सूचना संख्या 24 को ध्यानाकर्षण सूचना संख्या 27 के साथ संलग्न कर दिनांक 25.10.2017 के लिए स्वीकृत कर लिया गया ।
25	22.10.17	परमिन्दर सिंह ढूल, विधायक	ध्यानाकर्षण सूचना संख्या 25 जींद जिला में भूमि अधिग्रहण और मुआवजा देते समय किसानों के साथ हुए अन्याय बारे ।	Lapsed on Prorogation
26	23.10.20 17	1. श्री परमिन्दर सिंह ढूल, विधायक 2. श्री केहर सिंह, विधायक 3. श्री बलवान सिंह, दौलतपुरिया, विधायक	हरियाणा सरकार की आउट सोर्सिंग नीति बारे ।	ध्यानाकर्षण सूचना संख्या 26 को निम्नलिखित तथ्यों के आधार पर अस्वीकार किया गया :- 1. यह है कि मामले में तत्कालीनता का अभाव है। 1. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
27	22.10.17	4. श्री अभय सिंह चौटाला, विधायक 5. श्री बलवान सिंह दौलतपुरिया, विधायक 6. श्री जसविन्दर सिंह संधु, विधायक	प्रदेश में गन्ना किसानों के लिए शुगर मीलों में प्रबंध बारे ।	Admitted for 25.10.2017
28	22.10.17	1. श्री परमिन्दर सिंह ढूल, विधायक 2. श्री केहर सिंह, विधायक 3. प्रो. रविन्द्र बलियाला, विधायक	ध्यानाकर्षण सूचना संख्या 28 श्रेणी तीन और चार योग्यता के आधार पर नौकरी देने बारे ।	Admitted for 25.10.2017

29	22.10.17	<p>1.श्री बलवान सिंह दौलतपुरिया, विधायक 2.श्री केहर सिंह, विधायक 3.श्री जसविन्दर सिंह संधू, विधायक 4.श्रीमती नैना सिंह चौटाला, विधायिका</p>	<p>ध्यानाकर्षण सूचना संख्या 29 हरियाणा प्रदेश में डेंगू की बीमारी की रोकथाम बारे ।</p>	<p>ध्यानाकर्षण सूचना संख्या 29 को निम्नलिखित तथ्यों के आधार पर अस्वीकार किया गया :-</p> <p>2. यह है कि मामले में तत्कालीनता का अभाव है।</p> <p>3. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</p>
30	22.10.17	Shri Umesh Aggarwal, MLA	<p>Regarding deteriorating condition of law and order in the State.</p>	<p>Calling Attention Notice No. 30 may kindly be disallowed on the ground that as per Report of the Business Advisory Committee adopted in the House on 23rd October, 2017. That the sittings of the Haryana Vidhan Sabha are to be held on 24th October, 2017 (Second Sitting) & 25th October, 2017 in the current Session. Two Calling Attention Notices for each sittings for 24th October, 2017 (Second Sitting) and 25th October, 2017 have already been admitted by the Hon'ble Speaker. Therefore, as per well establishment Parliamentary Practice in Haryana Vidhan Sabha, not more than two Calling Attention Notices are taken up in a sitting.</p>
31	22.10.17	Shri Karan Singh Dalal, MLA	<p>Regarding the construction of new Toll Plaza on NH-2 near Village Prithla, District Palwal.</p>	<p>Ruled out of order on the following grounds:-</p> <p>As per Report of the Business Advisory Committee adopted in the House on 23rd October, 2017. That the sittings of the Haryana Vidhan Sabha are to be held on 24th October, 2017 (Second Sitting) & 25th October, 2017 in the current Session. Two Calling Attention Notices for each sittings for 24th October, 2017 (Second Sitting) and 25th October, 2017 have already been admitted by the Hon'ble Speaker. Therefore, as per well establishment Parliamentary Practice in Haryana Vidhan Sabha, not more than two Calling Attention Notices are taken up in a sitting.</p>

32	22.10.17	Shri Karan Singh Dalal, MLA	<p>Regarding the problem of pre-mature deliveries.</p>	<p>Ruled out of order on the following grounds:-</p> <ol style="list-style-type: none"> 1. As per comments of the Government, with continuous efforts of the Health Department, the Institutional deliveries in Nuh (Mewat) have increased from 42.35% in 2014 to 69.87% in 2017 (Till August, 2017). Also public institutional deliveries have increased from 35.19% in 2014 to 60.01% in 2017. 2. Institutional deliveries in Palwal have increased from 64.79% in 2014 to 76.99% in 2017 (Till August, 2017). Also public health facility institutional deliveries have increased from 41.00% in 2014 to 49.98% in 2017 (Till August, 2017). 3. Orientation Meeting of Civil Surgeons, Deputy Civil Surgeons, SMOs, MOs, workers (Multipurpose Health Workers, Male and Female, Health Supervisors, ASHA etc.), religious leaders was held by principal Secretary Health, Government of Haryana, Health Department and Mission Director, NHM in District Nuh (Mewat) and Palwal to encourage institutional deliveries. 4. There is overall decrease in % age home deliveries in all Districts of Haryana as per HMIS Data, from 11.6% (Jan to May 2017) before the launch of this initiative to 8.7% (June to August 17) after the launch of this initiative. 5. 22 Special Newborn Care Units (SNCU), 66 New Born Stabilizing Units (NBSU) and 318 New Born Care Corners (NBCC) have been established in the State to ensure facility based care to newborn infants.
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33	22.10.17	1. Shri Karan Singh Dalal, MLA 2. Shri Jagbir Singh Malik, MLA 3. Shri Jai Tirth, MLA 4. Shri Kuldip Sharma, MLA	Regarding the farmers of the State are waiting for the completion of SYL Canal.	Ruled out of order on the following grounds:- As per Report of the Business Advisory Committee adopted in the House on 23 rd October, 2017. That the sittings of the Haryana Vidhan Sabha are to be held on 24 th October, 2017 (Second Sitting) & 25 th October, 2017 in the Current Session. Two Calling Attention Notices for each sitting for 24 th October, 2017 (Second Sitting) and 25 th October, 2017 have already been admitted by the Hon'ble Speaker.
34	23.10.17	1. Shri Karan Singh Dalal, MLA 2. Shri Kuldip Sharma, MLA	Regarding lack of transparency in the selection and setting up of eight mini hydro-power projects in the State.	Ruled out of order on the following grounds:- As per Report of the Business Advisory Committee adopted in the House on 23 rd October, 2017. That the sittings of the Haryana Vidhan Sabha are to be held on 24 th October, 2017 (Second Sitting) & 25 th October, 2017 in the current Session. Two Calling Attention Notices for each sittings for 24 th October, 2017 (Second Sitting) and 25 th October, 2017 have already been admitted by the Hon'ble Speaker.
35	23.10.17	श्री जय प्रकाश, विधायक	ध्यानाकर्षण सूचना संख्या 35 दादुपुर नलवी नहर की जमीन डीनोटिफाई करने बारे ।	स्थगन प्रस्ताव संख्या 1 जोकि श्री अभय सिंह चौटाला, विधायक एवं अन्य विधायकगणों के द्वारा दिया है को माननीय अध्यक्ष महोदय द्वारा 24.10.2017 पहली बैठक के लिए पहले ही स्वीकृति प्रदान की गई । अतः ध्यानाकर्षण सूचना संख्या 35 के हस्ताक्षरित श्री जयप्रकाश विधायक को स्थगन प्रस्ताव संख्या 1 पर होने वाली चर्चा में भाग लेने की अनुमति प्रदान की गई ।

36	23.10.17	<ol style="list-style-type: none"> 1. Smt. Kiran Choudhry, MLA 2. Shri Jagbir Singh Malik, MLA 3. Shri Karan Singh Dalal, MLA 4. Shri Sri Krishan Hooda, MLA 5. Dr. Raghuvir Singh Kadian, MLA 6. Shri Anand Singh Dangi, MLA 7. Shri Jai Tirath, MLA 8. Shri Jaiveer, MLA 9. Smt. Shakuntala Khatak, MLA 10. Smt. Geeta Bhukkal, MLA 11. Shri Bhupinder Singh Hooda, MLA 12. Shri Kuldeep Sharma, MLA 13. Shri Udai Bhan, MLA 	<p><i>Regarding miserable condition of cane growers in Hayana.</i></p>	<p>Calling Attention Notice No. 27 given notice by Shri Abhay Singh Chautala, MLA and two other MLAs on the same subject has already been admitted by the Hon'ble Speaker for 25.10.2017 and Calling Notice No. 24 given notice by Shri Parminder Singh Dhull, MLA has also been clubbed with admitted Calling Attention Notice No. 27.</p>
37	23.10.17	<ol style="list-style-type: none"> 5. Shri Karan Singh Dalal, MLA 6. Smt. Geeta Bhukkal, MLA 7. Shri Anand Singh Dangi, MLA 8. Shri Jagbir Singh Malik, MLA 	<p>Motion of Adjournment on Non procurement of Bajra by the HAFED</p>	<p>Calling Attention Notice No. 20 admitted for 24.10.2017 Calling Attention Notice No. 23 on the similar subject also clubbed with Calling Attention Notice No. 20. Adjournment Motion No. 5 converted into Calling Attention No. 37 and clubbed with admitted Calling Attention No. 20 and allowed to raise a supplementary with Calling Attention Notice No. 20.</p>
38	24.10.17	<p>Smt. Kiran Choudhry, MLA</p>	<p>Calling Attention Notice No. 38- regarding non-procurement of bajra by the Hafed in the State.</p>	<p>Calling Attention Notice No. 20 given by Dr. Raghuvir Singh Kadian, MLA and eight other MLAs already admitted by the Hon'ble Speaker for 24.10.2017 (Second Sitting), Calling Attention Notice No. 23 given by Shri Abhay Singh Chautala, MLA and two other MLAs and Adjournment Motion No. 5 given by Shri Karan Singh Dalal, MLA and three other MLAs converted into Calling Attention Notice No. 37 on the same subject also clubbed with Calling Attention Notice No. 20 admitted for 24.10.2017 (Second Sitting). Calling Attention Notice No. 38 allowed to raise a supplementary with Calling Attention Notice No. 20.</p>

39	23.10.17	श्रीमती नैना सिंह चौटाला, विधायिका	ध्यानाकर्षण सूचना संख्या 39 राजस्थान कैनाल की मुरम्मत करवाने बारे ।	ध्यानाकर्षण सूचना संख्या 39 को निम्नलिखित तथ्यों के आधार पर अस्वीकार किया गया :- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
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STATEMENT(S) MADE BY THE MINISTERS

Sr. No.	Date	Made by	Subject matter
1.	23.10.2017	Agriculture Minister	Regarding the burning problem of crop residue in the fields.
2.	24.10.2017 (2 nd Sitting)	Minister of State for Food & Supply	Regarding non procurement of bajra by the Hafed at the Grain Market, Jhajjar.
3.	24.10.2017 (2 nd Sitting)	Education Minister	Regarding continuation of the services of the JBT in the year 2017 whose services had been terminated.
4.	25.10.2017	Agriculture Minister	Regarding fixation of price of Sugarcane.
5.	25.10.2017	Chief Minister	Regarding providing of weightage in the Government jobs to the students studying in Government Schools in rural areas of the State.

COMPARATIVE STATEMENT OF SPEECHES MADE AND TIME TAKEN THEREON

Number of speeches made by Ministers/Members							Time taken in minute by Ministers/Members						
Members of Treasury Benches (Excluding Ministers)	Ministers	Independents	Members of Opposition				Members of Treasury Benches (Excluding Ministers)	Ministers	Independents	Members of Opposition			
			B.S.P.	Shiromani Akali Dal	I.N.L.D	I.N.C.P.				B.S.P.	Shiromani Akali Dal	I.N.L.D.	I.N.C.P.
1	2	3	4	5	6	7	8	9	10	11	12	13	14
5	3	1	-	-	6	4	5	60	9	-	-	124	61
26.32%	15.78%	5.27%			31.57%	21.06%	1.93%	23.16%	3.48%			47.87%	23.56%

Notes:-

- i) **Observation/Ruling etc. by the Chair and the time taken thereon is not included in the statement.**
- ii) **Questions Hour has been excluded from the statement.**
- iii) **Time taken on calling attention motions, personal explanations, point of order, motion in respect of legislation and the statements made by the Ministers etc. is also excluded from the statement.**

FIGURES RELATING TO QUESTIONS

Sr. No.		
1.	Total number of sittings of the Sabha	4
2.	Number of total questions (Starred/Un-starred) received.	332+109=441
3.	Number of Short Notice questions received.	-
4.	Total number of sittings at which questions hour was dispensed with/ not held.	-
5.	Total number of Members from whom notice were received.	42
6.	Total number of questions to which oral answers were given	25
7.	Largest number of questions orally answered on any one day.	10
8.	Least number of questions orally answered on any one day.	6
9.	Total number of Starred questions converted into Un-starred questions.	-
10.	Total number of Un-starred questions replied to	68
11.	Largest number of questions orally answered by any one Minister/Chief Minister.	6
12.	Largest number of questions orally addressed to any one Minister (Chief Minister).	10

QUESTION STATEMENT

	No. of Notice Received	Admitted	No. referred Back	No. Converted	No. Disallowed	No. Bracket	Number Lapsed	Number Not put	Number postponed	Number answered	Number of Question Deemed to Have been Answered	Number of Supplementaries
Starred	332	223	-	-	109	-	163	10	-	60	25	53
Un-starred	109	75	-	-	34	-	7	-	-	68	-	-
Short - notices	-	-	-	-	-	-	-	-	-	-	-	-

STATEMENT SHOWING THE DATE-WISE NUMBER OF STARRED QUESTION ANSWERED \NOT PUT\POSTPONED

DATE	<u>QUESTION</u> TREASURY	OPPOSITION	INDEPENDENT	QUESTION NOT PUT	QUESTION POSTPONED
23-10-2017	3	6	1	5	-
24-10-2017	3	5	1	-	-
25-10-2017	3	3	-	5	-

STATEMENT SHOWING THE DATE-WISE NUMBER OF STARRED QUESTIONS DEEMED TO HAVE BEEN ANSWERED UNDER RULE-45

DATE	TREASURY	OPPOSITION	INDEPENDENT	TOTAL NUMBER OF QUESTION DEEMED TO HAVE BEEN ANSWERED	TOTAL No. OF QUESTION ORALLY ANSWERED	QUESTION NOT PUT	TOTAL NUMBER OF LISTED QUESTION
23-10-2017	-	5	-	5	10	5	20
24-10-2017	-	11	-	11	9	-	20
25-10-2017	2	6	1	9	6	5	20

**STATEMENT SHOWING THE NUMBER OF STARRED QUESTIONS
IN THE NAME OF THE DIFFERENT MINISTERS DATE-WISE**

DATE	CHIEF MINISTER	INDUST RY & COMM.	EDU	PWD (B&R)	P.H.E.	HEAL TH	IRR.	FINA NCE	INDS TRAINING	AGRI	URBAN LOCAL BODIES	FOR EST	REV	SPOR TS	CO-OP	TRANS PORT	FOOD & SUPPL Y	TECH. EDU	EX. & TAX	MED .EDU
23-10-2017	2	1	1	4	-	3	-	-	-	2	2	1	2	1	1	-	-	-	-	-
24-10-2017	3	-	4	3	2	1	-	1	-	5	-	-	-	-	-	1	-	-	-	-
25-10-2017	2	-	-	3	-	3	1	-	2	1	1	1	1	-	1	-	1	1	1	1

WALK OUTS

Sr. No.	Date	Member(s) walking out	Reason
1.	24.10.2017 (Ist Sitting)	All the Members of the Indian National Lok Dal present in the House..	As a protest against not satisfied with reply given by the Chief Minister on the Adjournment Motion regarding de-notifying the Dadupur-Nalvi Canal Project.
2.	24.10.2017 (Ist Sitting)	All the Members of the Indian National Congress Party present in the House.	As a protest against not satisfied with reply given by the Chief Minister on the Adjournment Motion regarding de-notifying the Dadupur-Nalvi Canal Project.
3.	25.10.2017	All the Members of the Indian National Lok Dal present in the House.	As a protest against not deferring the “The Haryana Consolidation of Project Land (Special Provisions) Bill, 2017” till next Session.
4	25.10.2017	All the Members of the Indian National Congress Party present in the House.	As a protest against not deferring the “The Haryana Consolidation of Project Land (Special Provisions) Bill, 2017” till next Session.

Appendix

BULLETINS

Containing brief record of the sittings of the Thirteenth Vidhan Sabha held during the Tenth (October) Session, 2017

BULLETIN NO. 1

Monday, the 23rd October, 2017

(From 2.00 P.M. to 4.55 P.M.)

I. OBITUARY REFERENCES

The Chief Minister made references to the deaths of the late:-

1. Shri Anil Madhav Dave, Union Minister of State.
2. Mahant Chand Nath Yogi, Member of Parliament.
3. Shri Narain Singh, former Member of Parliament.
4. Shri Jaleb Khan, former Chief Parliamentary Secretary of Haryana.
5. Dr. Brij Mohan Gupta, former Member of Haryana Legislative Assembly.
6. Shri Arjan Singh, Marshal of the Indian Air Force.
7. Freedom Fighters of Haryana.
8. Martyrs of Haryana.
9. Others.
10. Brave soldiers

and spoke for 12 minutes.

Sardar Jaswinder Singh Sandhu a Member from the Indian National Lok Dal, spoke for 10 minutes.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party, spoke for 08 minutes and made a suggestion that the names of 40 Dera Premies, who had died in Panchkula violence on 25th August, 2017, may also be added in the above list and the same was agreed to.

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal spoke for a while and made a suggestion that the name of Smt. Kulwant Kaur W/o Sardar Inderjit Singh Sandhu and Aunt of Sardar Jaswinder Singh Sandhu, M.L.A, may also be added in the above list and the same was agreed to.

Shri Abhay Singh Chautala and Shri Parminder Singh Dhull, Members from Indian National Lok Dal, also made a suggestion that the names of persons who had died during Jat Agitation, may also be added in the above said list on the pattern of the names of 40 Dera Premies and the same was agreed to.

The Minister of State for Cooperation also spoke for a while and made a suggestion that the names of Smt. Meena Chaudhary, Member of National Animal Pashudhan Mission Centre (National Livestock Mission Centre) and Member of Managing Board of Haryana Agriculture University (HAU) may also be added in the above said list and the same was agreed to.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 02 minutes.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

II. WELCOME TO THE FORMER MEMBER OF THE PARLIAMENT/FORMER MINISTERS OF HARYANA/ FORMER MEMBERS OF THE HARYANA VIDHAN SABHA.

After the Obituary References, the Parliamentary Affairs Minister, on behalf of the House, welcomed Chaudhary Ajay Singh Chautala, Former Member of Parliament, Dr. Kamla Verma, Dr. Muni Lal Ranga, Former Ministers of Haryana, Shri Subhash Katyal, Shri Nafe Singh Rathee, Shri Durga Dutt Attri and Shri Rambir Singh, former Members of Haryana Vidhan Sabha, who were sitting in the V.I.Ps' Gallery to witness the proceedings of the House.

III. RAISING THE MATTER OF ADJOURNMENT MOTION/ NAMING OF MEMBERS

After welcoming the Former Member of Parliament, Former Ministers of Haryana and Former Members of the Haryana Vidhan Sabha, Smt. Kiran Choudhry and Shri Randeep Singh Surjewala, Members of the Indian National Congress Party stood in their seats and demanded to know the fate of their Adjournment Motion regarding de-notifying of Dadupur Nalvi Canal Project. The Speaker informed them that the said motion had been accepted but it had scheduled the debate tomorrow i.e. 24th October, 2017. The Members of Indian National Congress Party walked to the well of the House and demanded that if their Adjournment Motion had been accepted, it had to be debated before taking up any other business. They insisted on their demand continuously and even they started raising slogans. In spite of time and again having been asked by the Speaker to go back to their seats, they did not pay any attention to his requests and continued speaking without the permission of the Chair. The Speaker repeatedly warned them. On finding grave disorder and obstruction in the proceedings of the House, the Speaker then named S/Shri Anand Singh Dangi, Smt. Geeta Bhukkal, Jagbir Singh Malik, Jai Tirath, Jaiveer Singh, Karan Singh Dalal, Smt. Kiran Choudhry, Kuldip Sharma, Lalit Nagar, Dr. Raghuvir Singh Kadian, Randeep Singh Surjewala, Smt. Renuka Bishnoi, Smt. Shakuntla Khatak, Sri Krishan Hooda and Udai Bhan and asked them to withdraw from the House. On not doing so, the Sergeant-at-Arms was directed to execute the orders with the aid of Watch and Ward Staff to remove them from the House. The Sergeant-at-Arms with the aid of Watch and Ward Staff removed the named Members from the House.

IV. CONDEMNATION OF BEHAVIOUR AND CONDUCT OF THE NAMED MEMBERS OF INDIAN NATIONAL CONGRESS PARTY.

The Parliamentary Affairs Minister condemned the behaviour and conduct of the named Members of the Indian National Congress Party over the issue of Dadupur Nalvi Canal Project.

Shri Abhay Singh Chautala, Leader of the Opposition also condemned the behavior and conduct of the named Members of the Indian National Congress Party over the issue of Dadupur Nalvi Canal Project.

V. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	10	5	-	22

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred : 31

VI. WELCOME TO THE ADVOCATES OF DIFFERENT DISTRICTS OF THE HARYANA STATE.

During the Questions Hour, the Parliamentary Affairs Minister, on behalf of the House, welcomed the 90 Advocates of 22 districts of Haryana State, who were sitting in the Visitors' Gallery to witness the proceedings of the House.

VII. ANNOUNCEMENTS

(a) **BY THE SPEAKER**

PANEL OF CHAIRPERSONS

Under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons:

1. Shri Gian Chand Gupta, M.L.A.
2. Smt. Santosh Chauhan Sarwan, M.L.A.
3. Shri Anand Singh Dangi, M.L.A.
4. Shri Zakir Hussain, M.L.A.

(b) **BY THE SECRETARY**

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Sessions held in March, 2016, August, 2016,

February- March, 2017 and May, 2017 have since been assented to by the *President/
Governor:-

MARCH SESSION, 2016

* The Contract Labour (Regulation and Abolition) Haryana Amendment Bill, 2016

AUGUST SESSION, 2016

* Shri Krishna AYUSH University Kurukshetra Bill, 2016.

FEBRUARY-MARCH SESSION, 2017

The Haryana Private Universities (Amendment) Bill, 2017

MAY SESSION, 2017

1. The Haryana State University of Horticultural Sciences, Karnal (Amendment) Bill, 2017.
2. Chaudhary Ranbir Singh University, Jind (Amendment and Validation) Bill, 2017.
3. Gurugram University Bill, 2017.
4. The Haryana Goods and Services Tax Bill, 2017.
5. The Indian Stamp (Haryana Amendment) Bill, 2017.
6. YMCA University of Science and Technology, Faridabad (Amendment) Bill, 2017.
7. The Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Bill, 2017.
8. The Haryana Salaries and Allowances of Ministers (Amendment) Bill, 2017.
9. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2017.

VIII. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE

The Speaker presented the first Report of the Business Advisory Committee as under:-

The Committee met at 11.00 A.M. on Monday, the 23rd October, 2017 in the Chamber of the Hon'ble Speaker.

“The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Monday, the 23rd October, 2017 at 2.00 P.M. and adjourn after conclusion of Business entered in the List of Business for the day.

On Tuesday, the 24th October, 2017, the first sitting of the Assembly shall meet at 10.00 A.M. and adjourn at 2.00 P.M. and second sitting of the Assembly shall meet at 3.00 P.M. and adjourn at 7.00 P.M. without question being put.

On Wednesday, the 25th October, 2017 the Assembly shall meet at 10.00 A.M. and adjourn after the conclusion of the Business entered in the List of Business for the day.

The Committee, after some discussion, further recommends that the Business on the 23rd, 24th and 25th October, 2017 be transacted by the Sabha as follows:-

- | | |
|---|---|
| Monday, the 23 rd October, 2017
(2.00 P.M.) | <ol style="list-style-type: none"> 1. Obituary References. 2. Questions Hour. 3. Presentation and adoption of First Report of the Business Advisory Committee. 4. Papers to be laid/re-laid on the Table of the House. 5. Presentation of Two Preliminary Reports of the Committee of Privileges and extension of time for presentation of the final report thereon. |
| Tuesday, the 24 th October, 2017
(10.00 A.M.) 1 st Sitting | <ol style="list-style-type: none"> 1. Questions Hour. 2. (i) Presentation of Supplementary Estimates (First Instalment) for the year 2017-18 and the Report of the Estimates Committee thereon. (ii) Discussion and Voting on Supplementary Estimates (First Instalment) for the year 2017-18. |
| Tuesday, the 24 th October, 2017
(3.00 P.M.) 2 nd Sitting | Legislative Business. |
| Wednesday, the 25 th October, 2017
(10.00 A.M.) | <ol style="list-style-type: none"> 1. Questions Hour. 2. Motion under Rule-15 regarding Non-stop sitting. 3. Motion under Rule-16 regarding adjournment of the Sabha sine die. 4. Papers to be laid, if any. 5. The Haryana Appropriation Bill in respect of Supplementary Estimates (First Instalment) for the year 2017-18. 6. Legislative Business. 7. Any other Business.” |

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

The motion was put and carried.

IX. PAPERS LAID/ RE-LAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister laid papers from Sr. Nos. 1 to 3 and 6 to 89 and re-laid Sr.Nos.4 & 5 on the Table of the House.

X. (i) PRESENTATION OF THIRD PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

The Chairperson of the Privileges Committee (Shri Ghan Shyam Dass) presented the Third Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Karan Singh Dalal, MLA for misleading the House on 29th August, 2016, and he has stated that the 30% share of the whole amount under the Fasal Bima Yojna goes to the pockets of Ministers, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

(ii) PRESENTATION OF SECOND PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

The Chairperson of the Privileges Committee (Shri Ghan Shyam Dass) presented the Second Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Kuldip Sharma, MLA for leveling allegations against such persons who are doing illegal mining under patronage of State Government. They are Government functionaries. There is no any such area in the Haryana State where the illegal mining is not being done. The people who are sitting in the House, are doing such illegal mining. When he was asked to mention the names of those persons then he expressed his inability to declare their names.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next

Session.

The motion was put and carried.

XI. CALLING ATTENTION MOTION AND STATEMENT THEREON

The Speaker informed the House that he had received a Calling Attention Notice No.15 from Sardar Jaswinder Singh Sandhu and 4 other M.L.As. (S/Shri Abhay Singh Chautala, Ram Chand Kamboj, Balwan Singh Daulatpuria and Ved Narang regarding the burning problem of crop residue in the fields and the same has been admitted.

He asked Sardar Jaswinder Singh Sandhu, M.L.A. being a first signatory to read

out his notice and asked the Minister concerned to make a statement thereafter.

Sardar Jaswinder Singh Sandhu, M.L.A. read out his notice.

The Agriculture Minister then made a statement thereon.

The Sabha then adjourned till 10.00 A.M. on Tuesday, the 24th October, 2017.

BULLETIN NO. 2

Tuesday, the 24th October, 2017 (Ist Sitting)
(From 10.00 A.M. to 2.20 P.M.)

I. QUESTIONS

(c) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	09	--	-	22

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(d) Unstarred : 23

II. WELCOME TO THE FORMER MEMBER OF THE HARYANA VIDHAN SABHA AND TEACHERS & STUDENTS OF DASHMESH SENIOR SECONDARY SCHOOL, CHORMAR KHERA, DISTRICT SIRSA, HARYANA.

During the Questions Hour :-

- (i) The Parliamentary Affairs Minister on behalf of the House, welcomed Shri Lehri Singh, former Member of Haryana Vidhan Sabha, who was sitting in the V.I.Ps' Gallery
- (ii) The Parliamentary Affairs Minister on behalf of the House, welcomed Teachers & Students of Dashmesh Senior Secondary School, Chormar Khera, District Sirsa, Haryana, who were sitting in the Visitors' Gallery to witness the proceedings of the House.

V. NOTICE OF PRIVATE MEMBER BILL/CALLING ATTENTION MOTION/RAISING THE VARIOUS MATTERS

When enquired, the Speaker informed-

- (i) That his private Member Bill given notice of by Shri Karan Singh Dalal, M.L.A. regarding to make section 304-A of Motor Vehicle Act, 1988 as non-bailable offence, has been sent to the Government for comments.
- (ii) That his Calling Attention Motion No. 32 given notice of by Shri Karan Singh Dalal, M.L.A. regarding the problem of pre-mature deliveries of babies in the areas of Mewat and Palwal Districts has been sent to the Government for comments.

Shri Jai Parkash, an Independent Member raised the issue of Pay Scale and transfer policy of Pump Operators in Haryana State. He further demanded that the Government should have regularized these operators and postings should be given to them in their districts. Further, they should also be given pay scale as per Haryana Government's policy.

He also raised the issue of Lab Attendants who are presently posted in various schools in Haryana on the basis of out sourcing policy. He further demanded that these Lab Attendants should be regularized and they should also be given pay scale as per Haryana Government's policy.

IV. ADMISSION OF DISCUSSION ON ADJOURNMENT MOTION NO. 1 REGARDING DE-NOTIFYING THE DADUPUR –NALVI CANAL PROJECT.

The Speaker informed the House that he had received an Adjournment Motion No. 1 given notice of by Shri Abhay Singh Chautala and 5 other M.L.As. (S/Shri Jaswinder Singh Sandhu, Zakir Hussain, Parminder Singh Dhull, Om Parkash and Rajdeep Singh Phogat) regarding de-notifying the Dadupur-Nalvi Canal Project. He has taken up it in the list of business fixed for today.

The Speaker further informed the House that he had also received an Adjournment Motion No. 3 given notice of by Dr. Raghuvir Singh Kadian and 11 other M.L.As. (S/Shri Bhupinder Singh Hooda, Kuldeep Sharma, Smt. Geeta Bhukkal, Karan Singh Dalal, Jagbir Singh Malik, Sri Krishan Hooda, Anand Singh Dangi, Smt. Shakuntla Khatak, Udai Bhan, Jaiveer Singh and Jai Tirath) on the similar subject. He further stated that all these Members can also participate in the discussion on the above said Adjournment Motion.

The Speaker also informed the House that he had received Calling Attention Notices Nos. 12 and 35 given notice of by Smt. Kiran Choudhry and Shri Jai Parkash, M.L.As., respectively on the similar subject. He further stated that these Members can also participate in the discussion on the above said Adjournment Motion.

The Speaker further informed the House that he had permitted discussion for two hours on this matter under Rule 71 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly. Hon'ble Members can complete their views within two hours in this regard and after

two hours the discussion will be automatically terminated and thereafter the proceedings of the House will resume according to the business fixed for today. Thereafter, the Speaker called upon Shri Abhay Singh Chautala to move the Adjournment Motion, given notice of by him.

Shri Abhay Singh Chautala, M.L.A. while moving-

“That the Assembly do now adjourn”

and spoke for 89 minutes.

Dr. Raghuvir Singh Kadian, Smt. Kiran Choudhry, Shri Karan Singh Dalal and Shri Bhupinder Singh Hooda, Members from the Indian National Congress Party spoke for 22, 09, 10 and 05 minutes, respectively.

Sardar Jaswinder Singh Sandhu, Shri Parminder Singh Dhull and Shri Zakir Hussain, Members of the Indian National Lok Dal, spoke for 06, 03 and 05 minutes, respectively.

Sardar Bakshish Singh Virk, a Member from the Treasury Benches spoke for one minute.

Shri Jai Parkash, an Independent Member, spoke for 09 minutes.

The Agriculture Minister spoke for 10 minutes.

The Chief Minister, while replying spoke for 32 minutes and then the debate was terminated.

V. WELCOME TO THE FORMER MEMBER OF PARLIAMENT/FORMER CHIEF PARLIAMENTARY SECRETARY AND FORMER MEMBER OF THE HARYANA VIDHAN SABHA

During the discussion on the above said Adjournment Motion, the Parliamentary Affairs Minister, on behalf of the House, welcomed Chaudhary Ajay Singh Chautala, former Member of Parliament, Shri Rampal Majra, former Chief Parliamentary Secretary and Shri Narender Singh Sangwan, former Member of Haryana Vidhan Sabha, who were sitting in the V.I.Ps' Gallery to witness the proceedings of the House.

VI. WALK OUTS

- (i) During the discussion on the above said Adjournment Motion regarding denotifying the Dadupur-Nalvi Canal Project, all the Members of the Indian National Lok Dal, present in the House staged a walk out as a protest against not satisfied with the reply given by the Chief Minister on the Adjournment Motion.
- (ii) During the discussion on the above said Adjournment Motion regarding denotifying the Dadupur-Nalvi Canal Project, all the Members of the Indian

National Congress Party, present in the House staged a walk out as a protest against not satisfied with the reply given by the Chief Minister on the Adjournment Motion.

VII. PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) FOR THE YEAR 2017-2018

The Parliamentary Affairs Minister presented the Supplementary Estimates 2017-2018 (First Instalment).

VIII. PRESENTATION OF REPORT OF THE COMMITTEE ON ESTIMATES

Smt. Prem Lata, Chairperson of the Committee on Estimates presented the Report of the Committee on the Supplementary Estimates 2017-2018 (First Instalment).

IX. DISCUSSION AND VOTING ON DEMANDS FOR SUPPLEMENTARY ESTIMATES FOR THE YEAR 2017-2018 (FIRST INSTALMENT)

Discussion and Voting on the Demands for Supplementary Grants

As per the past practice and to save the time of the House, the demands on the order paper (No. 2 to 5, 7 to 11, 13 to 15, 17 to 22, 24, 26, 28, 31 to 33, 36 to 43 and 45) were deemed to have been read and moved together and a general discussion on the supplementary demands was permitted. The Members can discuss any demand under Rule 201 of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly. He further requested the Members to indicate the demand number on which they wish to raise discussion.

No Member rose to speak.

Demand Nos. 2 to 5 were put together and carried.

Demand Nos. 7 to 11 were put together and carried.

Demand Nos. 13 to 15 were put together and carried.

Demand Nos. 17 to 22 were put together and carried.

Demand No 24 was put and carried.

Demand No 26 was put and carried.

Demand No 28 was put and carried.

Demand Nos. 31 to 33 were put together and carried.

Demand Nos. 36 to 43 were put together and carried.

Demand Nos. 45 was put and carried.

X. CHANGE IN THE TIMING OF THE SECOND SITTING OF HOUSE DATED 24.10.2017.

The Deputy Speaker, with the sense of the House, announced that the timing of the second sitting of the House dated 24.10.2017 has been changed and now in the second sitting, the House will assemble at 3.30 P.M. instead of 3.00 P.M.

The Deputy Speaker occupied the Chair from 12.27 P.M. to till the adjournment of the House.

The Deputy Speaker, with the sense of the House, extended the time of the Sitting of the House as under:-

- (i) At 2.00 P.M. for 15 minutes.
- (ii) At 2.15 P.M. for 15 Minutes.

The Sabha then adjourned till 3.30 P.M. on Tuesday, the 24th October, 2017(2nd Sitting).

BULLETIN NO. 3

**Tuesday, the 24th October, 2017(2nd Sitting)
(From 3.30 P.M. to 6.16 P.M.)**

When the House assembled, the Deputy Speaker was on the Chair.

I. CALLING ATTENTION NOTICE AND STATEMENT THEREON.

Regarding non procurement of bajra by the Hafed at the Grain Market, Jhajjar.

The Deputy Speaker informed the House that she had received a Calling Attention Notice No. 20 given notice of by Dr. Raghuvir Singh Kadian and 8 other M.L.As. (Smt. Geeta Bhukkal, S/Shri Kuldip Sharma, Jagbir Singh Malik, Karan Singh Dalal, Sri Krishan, Anand Singh Dangi, Smt. Shakuntla Khatak and Jai Tirath) regarding non-procurement of bajra by the Hafed at the Grain Market, Jhajjar and the same has been admitted. She further informed the House that she had received a Calling Attention Notice No. 23 given notice of by Shri Abhay Singh Chautala and 2 other M.L.As.(Shri Parminder Singh Dhull and Shri Om Parkassh Barwa) on the similar subject which has been clubbed with Calling Attention Notice No. 20, so they can also raise their supplementaries. She further informed the House that she had received an Adjournment Motion No. 5 given notice of by Shri Karan Singh Dalal and 3 other M.L.As.(Smt. Geeta Bhukkal, Shri Anand Singh Dangi and Shri Jagbir Singh Malik) on the similar subject which has been converted into Calling Attention Notice No. 37 and clubbed with Calling Attention Notice No. 20, so they can also raise their supplementaries. She further informed the House that she had received a Calling Attention Notice No. 38 given notice of by Smt. Kiran Choudhry, M.L.A. on the similar subject which has been clubbed with Calling Attention Notice No. 20, so she can also raise her supplementary.

She asked Dr. Raghuvir Singh Kadian, M.L.A. to read out his notice being the first signatory but he was not present in the House at that time so the Deputy Speaker allowed to Smt. Geeta Bhukkal, M.L.A. to read out her notice and the Minister concerned to make a statement thereafter.

Smt. Geeta Bhukkal read out her notice.

The Minister of State for Food & Supply then made a statement.

II. WELCOME TO THE TEACHERS & STUDENTS OF MAHARANA PARTAP SENIOR SECONDARY SCHOOL, MUANA, JIND, HARYANA.

During the course of the discussion on Calling Attention Notice No. 20 regarding non-procurement of bajra by the Hafed at the Grain Market, Jhajjar, the Deputy Speaker on behalf of herself and the House, welcomed the teachers & students of Maharana Partap Senior Secondary School, Muana, Jind, Haryana, who were sitting in the Visitors' Gallery to witness the proceedings of the House.

III. RAISING THE VARIOUS MATTERS

(i) During the discussion on Calling Attention Motion regarding non-procurement of bajra by the Hafed at the Grain Market, Jhajjar, Shri Kulwant Ram Bazigar, a Member from the Treasury Benches raised the matter regarding giving compensation to the Dera Sacha Sauda supporters who lost their lives in police firing in Panchkula and Sirsa on August 25, 2017 as Dera Sacha Sauda was engaged in several projects of public welfare.

(ii) Shri Jai Parkash, an Independent Member raised the matter of sedition cases registered against Jat youths after the Jat agitation, followers of the Dera Sacha Sauda and Baba Rampal and demanded that all these cases should be withdrawn.

(iii) Shri Parminder Singh Dull, a Member from the Indian National Lok Dal raised the matter of agitation of farmers of four villages of his constituency. He further stated that the farmers are demanding the facility of the under bridge for crossing through the constructed Bye-Pass. He also demanded that Government should look into the matter immediately.

(iv) Shri Naseem Ahmed, a Member from the Indian National Lok Dal raised the matter of illegal cutting of the trees of Vilayati Kikker in Gurugram. He further demanded that an inquiry should be made in this regard.

(v) Shri Ranbir Gangwa, a Member from the Indian National Lok Dal raised the matter of damaged cotton crop of farmers in 5-6 villages in his constituency and demanded that a special Girdawari should be conducted immediately in this regard and compensation should also be given to the effected farmers.

(vi) Shri Mool Chand Sharma, a Member from the Treasury Benches raised the matter of unauthorized construction by the builders nearby the National Highway No. 2 in Faridabad and Palwal. He further demanded that this unauthorized construction should be stopped immediately.

(vii) Shri Tek Chand Sharma, a Member from the Bahujan Samaj Party raised the matter of 3.5 acres industrial plot in Faridabad in which an unauthorized construction is being made. He further stated that this matter has also come into the notice of the Committee on Local Bodies and Panchayati Raj Institutions but no reply has been received from the Department so far. He demanded that this matter should be inquired by all party Members' Committee and action should also be taken against the responsible persons.

(viii) Shri Lalit Nagar, a Member from the Indian National Congress Party also raised the matter of 3.5 acres industrial plot in Faridabad in which an unauthorized construction is being made and he alleged that one person namely Rajpal alias Mama, a close associate of Central Minister from Haryana, is shielding those persons who are indulging in various illegal activities in Faridabad including illegal constructions. He also alleged that this person is threatening him. He demanded that an inquiry should be made against this person.

Shri Abhay Singh Chautala, Leader of the Opposition also supported the views expressed by Shri Lalit Nagar, M.L.A.

(ix) Shri Lalit Nagar, M.L.A. also raised the matter of illegal buses plying in the Faridabad District and stated that the buses of the Haryana Roadways have been stopped

there. Shri Mool Chand Sharma, a Member from the Treasury Benches also supported the views expressed by the Lalit Nagar, M.L.A. Shri Lalit Nagar further demanded that these illegal buses should be stopped immediately and inquiry should be made in this regard.

The Transport Minister clarified the position in this regard and assured the House that such type of illegal buses will not be allowed in Faridabad District and action in this matter has already been taken.

The Parliamentary Affairs Minister also assured the House that the Government will enquire into all those matters which have been raised by Shri Lalit Nagar, M.L.A.

IV. CALLING ATTENTION NOTICE AND STATEMENT THEREON.

Regarding continuation of the services of the JBT in the year 2017 whose services had been terminated.

The Speaker informed the House that he had received an Adjournment Motion No. 2 given notice of by Shri Abhay Singh Chautala and 4 other M.L.As. (S/Shri Kehar Singh, Naseem Ahmed, Ravinder Baliala and Zakir Hussain) regarding continuation of the services of the JBT in the year 2017 whose services had been terminated, which has been converted into Calling Attention Notice No. 14 and the same has been admitted.

He asked Shri Abhay Singh Chautala, M.L.A. to read out his notice being the first signatory but he was not present in the House at that time so the Speaker allowed to Shri Zakir Hussain, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Zakir Hussain, M.L.A. read out his notice.

The Education Minister then made a statement.

V. RAISING THE MATTER REGARDING SUPPLY OF ELECTRICITY IN DHANIS

Shri Abhe Singh Yadav, a Member from the Treasury Benches raised the matter regarding supply of electricity in the Dhanis.

The Transport Minister clarified the position in this regard.

The Chief Minister also assured the Member, that within one year the electricity will be supplied in all the rest Dhanis.

VI. LEGISLATIVE BUSINESS

1. The Haryana Management of Civic Amenities & Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2017.

At 5:56 P.M., the Urban Local Bodies Minister introduced the Haryana Management of Civic Amenities & Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2017 and also moved-

That the Haryana Management of Civic Amenities & Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, be taken into consideration at once.

The motion was put and carried.

Shri Parminder Singh Dhull, Shri Ranbir Gangwa, Dr. Hari Chand Middha and Shri Balwan Singh Daulatpuria, Members from the Indian National Lok Dal, spoke for 1 minute, 2 minutes and for a while respectively.

Shri Subhash Sudha and Shri Gian Chand Gupta, Members from the Treasury Benches spoke for a while and 1 minute respectively.

The Urban Local Bodies Minister, by way of reply, spoke for a while.

The Bill was then considered clause by clause.

Sub-clause 2 of Clause-1, Clause 2, Sub-clause 1 of Clause- 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Haryana Municipal (Second Amendment) Bill, 2017.

At 6:04 P.M. the Urban Local Bodies Minister introduced the Haryana Municipal (Second Amendment) Bill, 2017 and moved-

That the Haryana Municipal (Second Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

The motion was put and carried.

3. The Haryana Municipal Corporation (Second Amendment) Bill, 2017.

At 6:07 P.M., the Urban Local Bodies Minister introduced the Haryana Municipal Corporation (Second Amendment) Bill, 2017 and also moved-

That the Haryana Municipal Corporation (Second Amendment) Bill, be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal spoke for a while.

The Urban Local Bodies Minister, by way of reply, spoke for a while.

The motion was put and carried.

4. The Indian Stamp (Haryana Second Amendment) Bill, 2017.

At 6:10 P.M., the Parliamentary Affairs Minister introduced The Indian Stamp (Haryana Second Amendment) Bill, 2017 and also moved-

That the Indian Stamp (Haryana Second Amendment) Bill, be taken into consideration at once.

The motion was put and carried.

Shri Ranbir Gangwa, a Member from the Indian National Lok Dal, spoke for 2 minutes.

The Parliamentary Affairs Minister, by way of reply, also spoke for a while.

The Chief Minister also spoke for a while.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

VII. RAISING THE MATTER OF PROVIDING THE BILLS TO THE MEMBERS TIMELY.

During the Legislative Business, Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal raised the matter of providing the Bills to the Members timely and urged the Speaker that the Bill should be provided to the Members before the commencement of the Session so that the Members can go through the bills. The Speaker assured the Members that he will look into the matter and try to his best.

The Deputy Speaker occupied the Chair from 3.30 P.M. to 4.55 P.M.

The Sabha then adjourned till 10.00 A.M. on Wednesday, the 25th October, 2017.

BULLETIN NO. 4**Wednesday, the 25th October, 2017**

(From 10.00 A.M. to 4.10 P.M.)

I RAISING THE MATTER OF OBITUARY REFERENCE

As soon as the Questions Hour was going to start, Smt. Shakuntla Khatak, M.L.A. raised the matter of death of Shri Atul Kumar Pawar, Deputy Lieutenant, Navy, R/o Village Bhali, Kalanaur, District Rohtak, who was posted in Kerala State and urged the Speaker to add the above said name in the obituary references presented by the Chief Minister on 23rd October, 2017. The Speaker assured her that the above said name will be added in the obituary references.

II. QUESTIONS

(e) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	06	05	-	09

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table.

(f) Unstarred: 14

III. RAISING THE MATTER REGARDING MOUTH COVERED WITH CLOTHS (GAGS) BY THE MEMBERS OF THE INDIAN NATIONAL LOK DAL/ADJOURNMENT OF THE SITTING.

During the Questions Hour, Sardar Balkaur Singh, a Member from the Shiromani Akali Dal tried to raise the matter regarding mouth covered with cloths (Gags) by the Members of the Indian National Lok Dal. The Speaker asked the Member that Questions Hour is in progress so he has to take his seat but he urged the Speaker that the manner, in which the Speaker tried to stop to speak Shri Abhay Singh Chautala on the issue of threat to Shri Lalit Nagar, M.L.A. from a Union Minister's kin in Faridabad yesterday, was improper. The Health Minister Shri Anil Vij also intervened and stated that it seems that the Members of the Indian National Lok Dal have adopted the Jain Dharam or they are suffering from any chronic disease. The Parliamentary Affairs Minister requested the Members of the Indian National Lok Dal to remove their gags because their symbolic resentment has been completed. Smt. Geeta Bhukkal, Smt. Kiran Choudhry and Shri Lalit Nagar, Members of the Indian National Congress Party also supported the views expressed by Sardar Balkaur Singh on the above said issue. They alleged that the voice of the opposition Members is being stifled.

The Chief Minister also intervened in this matter and urged the Members of House that the Parliamentary traditions should be maintained in the House otherwise there will be

anarchism. He requested the Members of the Indian National Lok Dal to remove their gags. He further stated that the Parliamentary Affairs Minister had taken cognizance of allegations leveled by Shri Lalit Nagar, M.L.A. He further stated that their symbolic resentment has been over so they should take part in the proceedings of the House.

Shri Abhay Singh Chautala, Leader of the Opposition also spoke on this issue.

The Parliamentary Affairs Minister also spoke on this issue and clarified the House that he had already taken cognizance of Shri Lalit Nagar's allegations and talked to the Police Commissioner, Faridabad and Home Secretary, Haryana also.

The Transport Minister informed the House that he had also inquired the matter of Shri Mool Chand Sharma, M.L.A.'s allegations in regard to plying of illegal buses in Faridabad District.

The Members of the Indian National Lok Dal were not satisfied with the clarification given by the Parliamentary Affairs Minister and the Transport Minister. They demanded that a Committee of all party Members of Vidhan Sabha should be constituted to inquire in this matter. The Speaker asked the Members to give an affidavit in support of their allegations for inquiring the matter. The Members of the Indian National Lok Dal and Indian National Congress Party continued to obstruct the proceedings of the House over this issue. There were heated exchanges between the Members of the Indian National Lok Dal and the Minister of State for Social Justice and Empowerment Shri Krishan Kumar Bedi and some other Members of the Treasury Benches. There was a grave disorder in the House.

On finding grave disorder in the House, the Speaker adjourned the sitting of the House at 11.00 A. M. for 30 minutes.

(The House then adjourned at 11.00 A.M. and re-assembled at 11.30 A.M.)

IV. MOTION UNDER RULE 15

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried.

V. MOTION UNDER RULE 16

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

The motion was put and carried.

VI. WELCOME TO THE TEACHERS & STUDENTS OF P.K.R. JAIN VATIKA SCHOOL, AMBALA CITY, HARYANA AND FORMER MEMBER OF THE HARYANA VIDHAN SABHA.

As soon as the House re-assembled:-

- (i) The Parliamentary Affairs Minister on behalf of the House, welcomed the teachers & students of P.K.R. Jain Vatika Senior secondary School, Ambala City, Haryana, who were sitting in the Visitors' Gallery to witness the proceedings of the House.
- (ii) The Parliamentary Affairs Minister on behalf of the House, welcomed Shri Rambhaj, former Member of the Haryana Vidhan Sabha, who was sitting in the VIPs' Gallery to witness the proceedings of the House.

VII. ANNOUNCEMENTS BY THE CHIEF MINISTER

The Chief Minister with the permission of the Speaker, announced as under:-

- (i) According to the re-organization Committee, the State Government upgraded the status of Ladwa Tehsil to Sub Division.
- (ii) Timing of the supply of electricity in agriculture Sector increased from 8 hours to 10 hours during the wheat sowing season.
- (iii) On following the resolutions passed by the Gram Panchayats, the State Government forwarded a proposal to the Union Ministry of Home Affairs to rename the Mustafabad Village in District Yamunanagar as Saraswati Nagar, Ganda Village in District Fatehabad as Ajit Nagar, Kinnar Village in Hisar as Gaibipur, Panjokhara Village in District Ambala as Panjokhara Sahib and the process of renaming of Gari (Sapla) Village in District Rohtak and Chamar Khera Village in District Hisar as Choudhry Chhotu Ram Nagar and Sunder Khera respectively is under consideration.
- (iv) The Government of India has hiked the Minimum Support Price of Wheat Rs. 110 per quintal.

He also thanked the Prime Minister for the above said hike on behalf of the House.

- (v) The State Government has hiked the rate of Sugarcane by Rs. 10 per quintal which is highest in the country.

Sardar Jaswinder Singh Sandhu, Member from the Indian National Lok Dal and Shri Anand Singh Dangi, Member from the Indian National Congress Party also spoke on this issue.

VIII. RAISING THE MATTER IN REGARD TO THE REMARKS MADE BY THE HEALTH MINISTER AGAINST THE MEMBERS OF THE INDIAN NATIONAL LOK DAL DURING THE QUESTIONS HOUR.

Sardar Jaswinder Singh Sandhu, a Member from the Indian National Lok Dal raised the matter in regard to the remarks made by the Health Minister against the Members of the

Indian National Lok Dal during the questions hour and demanded that he should withdraw his words and apologize from the House.

The Parliamentary Affairs Minister clarified its position.

IX. ASPERSIONS AGAINST THE CHAIR

When Shri Anand Singh Dangi M.L.A. was speaking on the announcements made by the Chief Minister, he passed on certain objectionable remarks against the Chair, the Parliamentary Affairs Minister took strong objection against such remarks made by Shri Anand Singh Dangi and urged the Speaker that these words may be deleted from the proceedings of the House. Thereafter, the Speaker ordered that all such remarks be deleted from the proceedings of the House.

X. RAISING THE MATTER OF TAKING THE NAME OF PUBLIC ACCOUNTS COMMITTEE INSTEAD OF PUBLIC UNDERTAKINGS COMMITTEE BY SHRI ABHAY SINGH CHAUTALA, M.L.A. REGARDING TO CALL UPON SHRI ASHOK KHEMKA, IAS IN THE COMMITTEE'S MEETING.

Shri Gian Chand Gupta, a Member from the Treasury Benches and Chairperson of the Committee on Public Accounts raised the matter of taking the name of Public Accounts Committee instead of Public Undertakings Committee by Shri Abhay Singh Chautala, M.L.A., yesterday in regard to Shri Ashok Khemka, IAS failing to appear before the Committee's meeting and stated that this issue never came in the notice of the Committee on Public Accounts.

Shri Abhay Singh Chautala, M.L.A. clarified his position in this regard.

XI. CALLING ATTENTION NOTICE AND STATEMENT THEREON.

Regarding fixation of price of Sugarcane

The Speaker informed the House that he had received a Calling Attention Notice No. 27 given notice of by Shri Abhay Singh Chautala and 2 other M.L.As. (Shri Balwan Singh Daulatpuria and Sardar Jaswinder Singh Sandhu) regarding fixation of price of Sugarcane and the same has been admitted. He further informed the House that he had received a Calling Attention Notice No. 24 given notice of by Shri Parminder Singh Dhull, M.L.A. on the similar subject which has been clubbed with Calling Attention Notice No. 27, so he can also raise his supplementary. He further informed the House that he had received a Calling Attention Notice No. 36 given notice of by Smt. Kiran Choudhry and 13 other M.L.As. (S/Shri Jagbir Singh Malik, Karan Singh Dalal, Sri Krishan Hooda, Dr. Raghuvir Singh Kadian, Anand Singh Dangi, Jai Tirath, Jaiveer, Smt. Shakuntla Khatak, Smt. Geeta Bhukkal, Bhupinder Singh Hooda, Kuldip Sharma, Udai Bhan and Lalit Nagar) on the similar subject which has been clubbed with Calling Attention Notice No. 27, so they can also raise their supplementaries.

He asked Shri Abhay Singh Chautala, M.L.A. to read out his notice being the first signatory and the Minister concerned to make a statement thereafter.

Shri Abhay Singh Chautala, M.L.A. read out his notice.

The Agriculture Minister then made a statement.

XII. WELCOME OF THE FORMER MINISTER OF HARYANA AND FORMER MEMBER OF HARYANA VIDHAN SABHA

During the course of discussion on Calling Attention No. 27, the Parliamentary Affairs Minister, on behalf of the House, welcomed Shri Jagdish Yadav, former Minister and Shri Nafe Singh Rathee, former Member of Haryana Vidhan Sabha, who were sitting in the VIPs' Gallery to witness the proceedings of the House.

XIII. RAISING THE VARIOUS MATTERS

The Deputy Speaker allowed the Members to raise the demands of their respective constituencies. Thereafter, Smt. Kiran Choudhry, Shri Parminder Singh Dhull, Shri Naseem Ahmed, Shri Randhir Kapriwas, Shri Om Parkash Yadav, Shri Anoop Dhanak, Dr. Pawan Saini, Shri Kehar Singh, Shri Harichand Middha, Prof. Ravinder Baliala, Shri Ranbir Gangwa, Shri Naresh Kaushik, Shri Udai Bhan, Shri Pirthi Singh, Sardar Balkaur Singh, Shri Subhash Sudha, Shri Zakir Hussain, Shri Ram Chand Kamboj, Dr. Abhe Singh Yadav, Smt. Geeta Bhukkal, Shri Om Parkash Barwa, Shri Rajdeep Singh Phogat, Shri Bikram Singh Yadav, Shri Aseem Goel and Shri Mool Chand Sharma raised various matters.

Shri Parminder Singh Dhull, M.L.A. raised the matter in regard to roll back of 50% concession fare, being given to senior citizens in State Roadways buses and demanded that this decision should be withdrawn by the Government. The Chief Minister clarified that these allegations are baseless and far away from the facts and stated that the facility of 50% concession in fare being given to senior citizens would continue in State Roadways buses. He further stated that such act was performed at the level of an officer and stern action would be taken against the guilty officer.

He also raised the matter in regard to incentive given to the U.H.B.V.N.'s employees who gave the information in the electricity theft cases to the Department and demanded that this incentive should be withdrawn immediately as they are drawing salary from the Government.

The Chief Minister informed the House that this incentive has been withdrawn and an order in this regard has already been passed five days ago.

XIV. CALLING ATTENTION NOTICE AND STATEMENT THEREON.

The Deputy Speaker informed the House that she had received a Calling Attention Notice No. 28 given notice of by Shri Parminder Singh Dhull and 2 other M.L.As.(Shri Kehar Singh and Prof. Ravinder Baliala) regarding providing of weightage in the Government jobs to the students studying in Government schools in rural areas of the State and the same has been admitted.

She asked Shri Parminder Singh Dhull, M.L.A. to read out his notice being the first signatory and the Minister concerned to make a statement thereafter.

Shri Parminder Singh Dhull, M.L.A. read out his notice.

The Chief Minister then made a statement.

XV. WELCOME OF THE FORMER MEMBER OF HARYANA VIDHAN SABHA

During the course of discussion on Calling Attention No. 28, the Parliamentary Affairs Minister, on behalf of the House, welcomed Shri Phool Singh Kheri, former Member of Haryana Vidhan Sabha, who was sitting in the VIPs' Gallery to witness the proceedings of the House.

XVI. ALLEGATIONS LEVELLED BY SHRI KEHAR SINGH, M.L.A. AGAINST SHRI GIAN CHAND GUPTA, M.L.A. REGARDING COLLECTING MONEY FROM REHRI WALAS IN PANCHKULA.

During the course of discussion on Calling Attention Notice No. 28 regarding providing of weightage in the Government jobs to the students studying in Government schools in rural areas of the State, Shri Kehar Singh a Member from the Indian National Lok Dal leveled allegations against Shri Gian Chand Gupta, M.L.A and stated that he is collecting Rs. 300/- each from rehriwalas in Panchkula. The Members of the Treasury Benches strongly objected Shri Kehar Singh's allegations as baseless. Shri Gian Chand Gupta, M.L.A. strongly refuted it. There were heated exchanges between the Members of the Indian National Lok Dal and Treasury Benches on this issue. Shri Gian Chand Gupta, M.L.A. urged the Madam Deputy Speaker, who was on the Chair at that time, that Shri Kehar Singh, M.L.A. should give evidence in support of his allegations or he should apologize from the House. The Parliamentary Affairs Minister also repeatedly asked Shri Kehar Singh to take back his words or to give an evidence but the Members of the Indian National Lok Dal continuously insisted on their allegations and asked the Government to get the matter investigated.

After hearing the views from both the sides, Madam Deputy Speaker asked Shri Kehar Singh to give an evidence in support of his allegations or to withdraw his words but he stated that it was a common issue in Panchkula that Shri Gian Chand Gupta, M.L.A. collected Rs. 300/- each from rehriwalas.

XVII. NOTICE OF ALLEGED BREACH OF PRIVILEGE AGAINST SHRI KEHAR SINGH, M.L.A.

The Deputy Speaker informed the House that she had received a Privilege Motion from Shri Shyam Singh Rana, M.L.A. against Shri Kehar Singh, M.L.A. The Deputy Speaker gave her consent to raise the question of alleged breach of privilege and asked the Parliamentary Affairs Minister to ask for leave to raise the question of alleged breach of privilege.

On the motion moved by the Parliamentary Affairs Minister for leave to raise the question of alleged breach of privilege, the Deputy Speaker requested those Members, who are in favour of the leave being granted to rise in their places and on a count of such Members having been taken i.e. not less than 15, the Deputy Speaker declared that the leave was granted.

Thereafter, the Parliamentary Affairs Minister moved-

“ कि श्री केहर सिंह, विधायक ने आज दिनांक 25.10.2017 को जो श्री ज्ञान चंद गुप्ता, विधायक के बारे में आरोप लगाए कि पंचकुला में हर रेहड़ी वाले से श्री ज्ञान चंद गुप्ता 300 रुपये की वसूली करते हैं । जब उनसे इस बारे में सबूत देने को कहा गया तो उन्होंने कहा कि ऐसा मैंने लोगों से सुना है और उन्होंने इस बात को स्पष्ट करने में अपनी असमर्थता जताई । इस प्रकार उन्होंने इस महान सदन को गुमराह किया है इसलिए मैं श्री केहर सिंह, विधायक के विरुद्ध विशेषाधिकार हनन का प्रस्ताव प्रस्तुत करता हूँ और सदन से अनुरोध करता हूँ कि यह प्रस्ताव विशेषाधिकार समिति को रैफर किया जाए और अगले सत्र की प्रथम बैठक तक विशेषाधिकार समिति इस बारे में अपनी रिपोर्ट प्रस्तुत करे ।”

The motion was put and carried.

XVIII .PAPERS LAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister laid papers from Sr. Nos. 1 to 16 on the Table of the House.

XIX. ANNOUNCEMENT BY THE PARLIAMENTARY AFFAIRS MINISTER REGARDING WITHDRAWAL OF THE BILL

The Parliamentary Affairs Minister with the sense of the House, withdrew the Haryana State Higher Education Council Bill, 2017 which was listed in the list of legislative business fixed for today i.e. 25.10.2017 as some necessary provisions have to be made in it.

XX. LEGISLATIVE BUSINESS

1. The Haryana Appropriation (No. 3) Bill, 2017.

At 3:38 P.M., the Parliamentary Affairs Minister introduced the Haryana Appropriation (No. 3) Bill, 2017 and also moved-

That the Haryana Appropriation (No. 3) Bill, be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause- 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Haryana Vishwakarma Skill University (Amendment) Bill, 2017.

At 3:40 P.M. the Industries & Commerce Minister introduced the Haryana Vishwakarma Skill University (Amendment) Bill, 2017 and moved-

That the Haryana Vishwakarma Skill University (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 6 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Industries & Commerce Minister moved-

That the Bill be passed.

Shri Ranbir Gangwa, a Member from the Indian National Lok Dal spoke for one minute.

The motion was put and carried.

3. The Gurugram Metropolitan Development Authority Bill, 2017.

At 3.43 P.M., the Parliamentary Affairs Minister introduced the Gurugram Metropolitan Development Authority Bill, 2017 and also moved-

That the Gurugram Metropolitan Development Authority Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 60 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

4. The Haryana Settlement of Outstanding Dues Bill, 2017

At 3:45 P.M., the Parliamentary Affairs Minister introduced the Haryana Settlement of Outstanding Dues Bill, 2017 and also moved-

That the Haryana Settlement of Outstanding Dues Bill be taken into consideration at once.

The motion was put and carried.

Shri Naseem Ahmed, Sardar Jaswinder Singh Sandhu, Members from the Indian National Lok Dal, spoke for 1 minute each respectively.

Smt. Kiran Choudhry, a Member from the Indian National Congress Party also spoke for 2 minutes.

The Parliamentary Affairs Minister, by way of reply also spoke for 2 minutes.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 4 were put together and carried.

Schedule, Sub clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

5. The Haryana Private Universities (Second Amendment) Bill, 2017.

At 3:52 P.M., the Education Minister introduced the Haryana Private Universities (Second Amendment) Bill, 2017 and also moved-

That the Haryana Private Universities (Second Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

6. The Haryana Consolidation of Project Land (Special Provisions) Bill, 2017

At 3:54 P.M., the Parliamentary Affairs Minister introduced the Haryana Consolidation of Project Land (Special Provisions) Bill, 2017 and also moved-

The Haryana Consolidation of Project Land (Special Provisions) Bill be taken into consideration at once.

The motion was put and carried.

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal, spoke for 1 minute.

Smt. Kiran Choudhry and Dr. Raghuvir Singh Kadian, Members from the Indian National Congress Party spoke for 2 and 3 minutes, respectively.

Shri Tejpal Singh Tanwar and Dr. Abhe Singh Yadav, Members from the Treasury Benches spoke for 1 minute each.

The Chief Minister, by way of reply, spoke for 4 minutes.

The Bill was then considered clause by clause.

Clauses 2 to 17 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

XXI. WALK OUTS

During the passing of the Haryana Consolidation of Project Land (Special Provisions) Bill, 2017:-

- (i) All the Members of the Indian National Lok Dal present in the House staged a walk out as a protest against not deferring the above said Bill till the next Session.
- (ii) All the Members of the Indian National Congress Party present in the House staged a walk out as a protest against not deferring the above said Bill till the next Session.

**XXII. THANKS BY THE PARLIAMENTARY AFFAIRS MINISTER
AND SPEAKER**

Before the House was to adjourn sine die, the Parliamentary Affairs Minister and the Speaker thanked all the Members of the House for their cooperation extended to them for the smooth conducting of the proceedings of the House.

The Deputy Speaker occupied the Chair from 1.06 P.M. to 3.19 P.M.

The Sabha then adjourned sine die.
